In such a situation when some hon. Members say that there is some scam or anything, I would like to tell one thing to the House that not a single kilo has been imported by the Government of India and not a single kilo has been sold by the Government of India. *(Interruptions)* Whatever statements they are making here have no meaning and that is how we try our level best to improve the supply position *(Interruptions)* Then, Government of India took a decision to enhance the price of the sugar cane. We have decided...*(Interruptions)*... So, whether it is cheeni, whether it is pulses, whether it is edible oil, in all the areas, Government of India has taken a decision to resolve this issue and we have seen that the prices of pulses and major pulses are coming down. The situation will be improved in the coming days. *(Interruptions)*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The House is adjourned to meet at 4.00 P.M.

The House then adjourned at nine minutes past three of the clock.

The House re-assembled at four of the clock, MR. DEPUTY CHAIRMAN in the Chair.

MOTION OF THANKS ON PRESIDENT'S ADDRESS

MR. DEPUTY CHAIRMAN: Now, let us take up the Motion of Thank on President's Address. Prof. P.J. Kurien to move the Motion.

PROF. P.J. KURIEN (Kerala): Sir, I move...

SHRI M. RAMA JOIS (Karnataka): Sir, before my friend moves the Motion, I wish to make a submission. My submission is, we should not criticise the Address of the hon. President. The Address is that of the Government. That is what Pandit Jawaharlal Nehru said and I quote, "The President's Address is a statement of policy of the Government. It should be remembered; it is the Government that is responsible for it and it is not right or proper for our respected President's name to be brought in debates like this." But, unfortunately, this is going on. Sir, 614 amendments expressing regrets have been moved. So, my humble submission is, we should thank the hon. President unanimously and go on debate about the policies and programmes of the Government. Thank you.

MR. DEPUTY CHAIRMAN: Mr. Jois, your point is well taken. It needs discussion. There has to be a wider discussion on this point.

Now, Shri P.J. Kurien to move the Motion.

PROF. P.J. KURIEN (KERALA): Mr. Deputy Chairman, Sir, I beg to move:

That an Address be presented to the President in the following terms:

"That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on February 22, 2010."

Sir, I consider it a privilege to have the opportunity of moving this Motion. I thank the Chair, the leadership of my party and my leader for allowing me to move this Motion.

I am doing it with a sense of satisfaction, because I am convinced that I am arguing a case which is very strong and which can be justified by all the ground realities. If one carefully reads the Address of the hon. President made to the Joint Session of Parliament, one will be convinced that our gratitude is due to the President, because whatever is said in the Address and whatever achievements of the UPA Government narrated in the Address are borne by the facts. Whatever expectations are there from the Address are justified when we see the Budget that was already presented.

Sir, before every Budget Session of Parliament, the hon. President Addresses the Joint Session of Parliament and there is a Motion of Thanks moved in both the Houses. It is a customary process. All those on the Treasury Benches will support the Address, whatever may be the content. And, all those on the other side will move amendments. This has been going on. But, apart from that, what I feel is, instead of doing like this in a customary way, why not we look at the contents of the Address objectively and debate on it.

My hon. friend, Shri M. Rama Jois, just now, raised a point that the Motion of Thanks to the President should be passed unanimously; it should not be discussed. In a way, I agree with him. This should certainly be passed unanimously. The House should pass it unanimously instead of moving amendments to the speech of the President. But I would like to submit that this Motion can be passed unanimously because of the contents itself. But you are saying that the contents should not be discussed. My argument is that even if you go through the contents objectively, there can be unanimity. What is the point to which the opposition cannot agree? All the achievements, which have been narrated in it, are borne by the facts; and, all what has been stated as the programmes of action, are being implemented. So, there should be unanimity. But unanimity can be there only if all of us are ready to look into the speech with an open mind. If it is not with an open mind, then, there cannot be any unanimity. So, my submission to the House is that let us all go through the speech with an open mind so that we arrive at a consensus, a unanimous resolution. If it is not with an open mind, then, I can't help. There is a saying that a person who sleeps can be woken up, but if a person is pretending to sleep, it is very difficult to wake him up. Therefore, I am pleading that let us all have an objective look into the speech. That's all.

Sir, from the Opposition side, there will always be amendments saying, "However, we regret....", and all that. What is interesting is that one amendment has come from none other than Shri Anant Rao Joshi, hon. Member is not here. His amendment is supporting the speech. He says that he appreciates that the President has delivered the speech and he has narrated the reasons for that. He further says that he does not agree with the contents of the speech, but he appreciates the speech of the President. I think, this should be the spirit.

Sir, I can cite any number of points to prove my point that this speech by the President should be unanimously accepted and the Motion of Thanks should be passed unanimously. But for the lack of time, I don't want to dwell on all those points. I will concentrate on one or two important points that I consider to be very important.

Having said so much, Sir, I would like to quote from the third paragraph of the President's Address. I quote, "My Government was voted to office with a clear cut mandate to protect and deepen the values of pluralism and secularism and to ensure rapid growth with justice and fairness for all." But this sentence is being distorted. In my view, this sentence is the essence of what is inside the speech. The Bhagwat Gita can be condensed in one *shloka*, "कर्माण्येवाधिकारस्ते माफलेषु कदाचन". That condenses the Bhagwat Gita.

SHRI D. RAJA (Tamil Nadu): What is its meaning?

PROF. P.J. KURIEN: I know you know the meaning. But still I would try to explain it. It means, "Do your duty without desiring for the results". *(Interruptions)*

MR. DEPUTY CHAIRMAN: Mr. Rangarajan, please let him speak.

PROF. P.J. KURIEN: Likewise, in my view this very sentence includes the essence of the speech. Number one is, My Government is voted to office with a clear-cut mandate to protect and deepen the values of pluralism, that is the responsibility of the Government. Secondly, to project and deepen the values of secularism; that is the responsibility of the Government. Thirdly, to ensure rapid growth; faster growth; then, growth with justice and fairness for all; that means inclusive growth. Sir, I believe, without any fear of contradiction, I can say that this Government has taken all steps to fulfil this mandate.

SHRIMATI BRINDA KARAT (West Bengal): Sir, I would like to make one point. One of the greatest artists of India, Hussain, is not able to come back to this country. Can you just tell us what your Government is doing? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: That is his point of view. .. (Interruptions)...

SHRI BALBIR PUNJ (Orissa): What about Ms. Taslima Nasreen .. (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Punj, you make this point when you speak on the subject. .. (*Interruptions*).. Mr. Kurien is expressing his opinion on the Motion of Thanks. Let him. Why are you interrupting him?

PROF. P.J. KURIEN: Anyhow, Brindaji, I am not the Minister. Don't put me such questions. .. (Interruptions)..

MR. DEPUTY CHAIRMAN: Please, please. Mr. Kurien, please carry on.

PROF. P.J. KURIEN: Sir, what I said was that there are four cardinal points in this. First is pluralism. It is the bounden duty of the Government to protect and deepen the values of pluralism. Sir, India is a pluralistic country. You travel from North to South, from Kashmir to Kanya Kumari, what a kind of diversity is there. You will be awed with the diversity which you are

seeing, yet there is an underlining unity, that is the beauty of India. Pandit Jawaharlal Nehru said, unity in diversity is the uniqueness of India. So, this underlining unity should be preserved. How to preserve that? We can preserve that not by making all these diversities uniform, but by strengthening and protecting these diversities. Sir, it is like a garland, a garland made of disparate flowers and different colours. Each flower and colour adds to the beauty of the garland. Likewise, each culture, each place, each point of diversity adds to the beauty of the nation and strengthens the nation. Sir, any attempt to make it uniform will be against the unity of the nation. This Government is trying to strengthen and protect this diversity. I do not need to explain more about this. I do not need to cite examples as to how this Government is trying to protect the pluralistic nature of this country.

Sir, the second point mentioned in the sentence is I quote again "to protect and deepen the values of secularism". Sir, India is a country which is home to all religions. All religions of the world are here. Vast majority of the population belongs to the Hindu religion, a vast majority. Then, we have all other religions. Jainism was originated in India; Buddhism was originated in India; Islam is there for more than thousand years. Some people think that Islam came with the advent of Mughals. No; in the Malabar Coast, Islam is there for more than thousand years. Christianity has been there for nearly two thousand years, since 52 AD. Some people think that Christianity came with the advent of the British or the Europeans. No. In fact, Christianity came to India before it went to Europe. When Europe was groping in darkness, Christians flourished in the Malabar Coast. So which religion is not India?

The other day, I saw a photograph in one of the newspapers. That is the incident of Cochin. The photograph was showing a Policeman protecting a Synagogue', which is there in Kerala, Cochin. There is a Synagogue which is more than 700 years old. Synagogue means a 'Jewish Worshipping Place'. There were only a handful of Jews there. Those Jews were protected by the Government and by the people of Kerala; even today, there are a few Jews there. You can go and see it. Because of the fear of terrorist threat, the Government of Kerala has given protection to the Synagogue, and I saw the Police protecting the Synagogue. This is our culture. All these belong to India. That is our composite culture. In a way, I would say in a larger sense, all these are Hindus because Hinduism is not just a religion only, it is a culture also. ... (Interruptions)... Why some are clapping and some are creating noise? What is this?(Interruptions)....

श्री कप्तान सिंह सोलंकी (मध्य प्रदेश): आज इनका यह सबसे बड़ा सत्य है ...(व्यवधान)...

श्री उपसभापतिः बैठिए, बैठिए ...(व्यवधान)... प्लीज़ ...(व्यवधान)...

SHRI RAVI SHANKAR PRASAD (Bihar): I salute you for what you are saying. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please. Mr. Ravi Shankar Prasad, please. ...(*Interruptions*)... No; no; please. ...(*Interruptions*)... PROF. P.J. KURIEN: Please, let me say. I will repeat what I said. What I said is, all these religions belong to India. All those are equally Indians. I said one more sentence. In a wider sense, you can say like that. That is what I said. In a wider sense means, we have a composite culture. What is wrong with that? ...(Interruptions)... Okay; fine. You may disagree. I don't mind. Please. But let me speak. Let me have my say. You need not agree with all. Rajnitiji, you need not agree with all what I say.

Then, what is the duty of the Government? Sir, the duty of the Government is to preserve and protect all these sections, to protect their values, their culture. That is the duty of the Government. It is not to try to bring uniformity among all them. That is not possible. That is not possible also; and it is the duty of the Government to maintain communal harmony. Sir, secularism is not a static philosophy. It is a dynamic philosophy. Government has to initiate steps to maintain communal harmony. I will say the best example of communal harmony in Kerala. We have a famous temple there, the Sabrimala Temple, a Hindu Temple. Crores of devotees go there for performing Pooja; but before going to Sabarimala, most of them go through a place called Erumeli and worship in a mosque.

The same people, the same Hindus, worshipping in temples, worship in the mosque too. This happens in Sabarimala, in Kerala, in this very country. This is an example of communal harmony and it is the duty of the Government to preserve and protect this harmony. I shall cite another example. *(Interruptions)* I may, please, be allowed to complete. I may not be saying things which everybody would agree upon, but please allow me to complete.

Sir, I shall cite another example of how a minority community was protected by the Hindu *rajas* in Kerala. Near my village, there is a 700 years old church. The place is called Kallooppara. That church lies adjacent to the temple. The temple and church lie side by side, separated by a wall. I shall tell you how the church came into existence there. Those days, a family was carrying a dead body down the river to a distant place for burial. The local ruler, obviously, a Hindu ruler, was sitting on the bank of the river, enjoying the breeze. He saw these people carrying the dead body for burial. He called them and asked them where they were taking the dead body. They said that they did not have any place for burial there and so, were taking the body to a place 15 kilometres away for burial. The king gave them a place just by the side of the temple. And even today, 700 years later, that church still remains there. Recently, the Archaeological Department had gone there and carried out a survey of the church. That is how a minority community was protected by the then rulers.

Sir, minority or majority, it is the responsibility of the Government to protect every community and to protect the secular credentials of this country. That is what this Government is committed to do. I hope, all of you would agree with me that this Government... *(Interruptions)*... Sir, During the NDA regime, rightly or wrongly, there was an apprehension among a section of people that secularism is at stake. That feeling of apprehension would strike at the roots of emotional integration, which is necessary for national integration. If you break the feeling of emotional integration, then the feeling of national integration would also be weakend. That would affect the national unity of the country. Therefore, we need to protect secularism. I have no doubt that this Government could restore the confidence among all sections of the people in protecting the secular credentials.

Sir, Next point I like to talk about is rapid growth. When I talk about rapid growth, I wish to say something about the economic policy of the Government. I compliment this Government for managing the economy well, which I know, most of you would agree with. Of course, when we initiated the economic policy, there were doubts raised by many, especially our friends from the Left. They had real doubts about the economic policies initiated by the Government. Sir, I would confess that even I had a little doubt...(Interruptions)...

SHRIMATI BRINDA KARAT: Sir, price-rise has cleared all his doubts. (Interruptions)

MR. DEPUTY CHAIRMAN: Please...(Interruptions) You may address the Chair.

PROF. P.J. KURIEN: Yes, Sir. But, Shrimati Brinda Karat is a senior Member and my dear sister; how can I not address her?

SHRI D. RAJA: Do you have doubts?

PROF. P.J. KURIEN: Now, Sir, I confess that I also had little doubt. Naturally, even the Left parties had their doubts. But, Sir, there is an answer to my doubt. For that, I will request you to recollect a talisman given by Mahatma Gandhiji. Gandhiji said, "Whenever you have a doubt, I give you a talisman. Think about the poorest man and examine whether your decision is of any use to him. If it is of any use to him, go ahead." That is the talisman of Mahatma Gandhiji. I am going to apply this yardstick.

Sir, I would like Members to recollect the days of 1989 during the regime of late Shri Chandrashekar. I have great respect for him. He was a great son of India. But, during his regime, what happened? Our economy plunged to the lowest ever. We had no money even to run day-to-day affairs of the Government, not to speak of welfare measures. So, we had to take our gold to London, pledge there and bring foreign exchange even for importing essential oil, crude oil, energy. The Government would have been at a standstill at that time.

SHRI D. RAJA: That Government was supported by the Congress Party.

PROF. P.J. KURIEN: Yes, I agree. I am not blaming anybody. I am not blaming Chandrashekarji also. I am drawing your attention to a situation. Then, election came. After the election, the Congress Government headed by Shri P.V. Narasimha Rao came to power. The Finance Minister in that Government was Dr. Manmohan Singh, who is now our Prime Minister. There was criticism. But, he initiated the new economic policy, which brought about a turnaround. Because of that policy, within one year, the gold, which was pledged in London, was retrieved. The economy came in the correct trajectory; economic growth came in correct trajectory. Sir, similar situation prevailed in Soviet Union also. They did not react properly. What happened? Soviet Union collapsed. Similar situation was faced by China also. They promptly reacted of course much before us and they are getting the benefit today. Therefore, without that decision of the then Finance Minister, who is the Prime Minister now, what would have been our position? I am not blaming anybody. And, what no other Government was able to do before, today, the UPA Government has done. We were able to find Rs.75,000 crores for waiver of loans. Has any other Government been able to do that - just giving away Rs.75,000 crores? It has never happened in the past. Sir, so much money has been given under NREGA. This year, I think, it is Rs.40,100 crores.

Then, substantial increase in the allocation for all the rural development programmes; substantial increase in allocation for all welfare measures. Where has this money come from? Where has this surplus come from? This surplus was generated because of the proper economic policies followed by the Government, which was initiated by the then Finance Minister, who is the present Prime Minister of this country.

As far as I know, there is, more or less, a consensus about this policy. After that, the NDA Government came to power. The NDA Government also followed the same policy. They did not deviate from that. I appreciate that. I congratulate them. When they found that the policy is in the interest of the nation, they stuck to that. They did not see politics in that. I congratulate them. This is what everybody should do. That is why we are able to be in the correct growth trajectory; that is why today we are able to be proud of before other nations.

Sir, I mentioned about faster growth. There is no doubt about it. This year, this growth is 7.2 per cent, and, this year is not an ordinary year. This is a year when there is global recession, when there is recession in the entire world, and, when all the developed countries are having negative growth, be it Europe, be it Japan, or, be it USA. They have experienced negative growth, and, we are able to have 7.2 per cent growth. I don't see it as a wonder. I would say that it is because of the efficient economic management of this Government, the UPA-I and the UPA-II. Sir, in the entire world, only China is ahead of us. Our friend, Mr. Raja would be happy. China is ahead of us because they have ten per cent growth.(Interruptions)....

SHRI D. RAJA: I would be happy if India is ahead of China. (Interruptions)

PROF. P.J. KURIEN: I appreciate that. Then, China is ahead of us but, according to me, there is nothing to boast about because China has a rigid administration with no dissent, no opposition, no obstruction, and, no impediments. And, what is our position? We have the luxury of democracy. ..(*Interruptions*).. We have the luxury of democracy, dissent, opposition, obstruction, and, all impediments. Despite that, we have 7.2 per cent growth. Congratulations to the Prime Minister and the Government. I would say that this is not a small achievement.

Sir, the hon. President has promised a faster growth. I don't want to score a point. But, however, I would like to make a comparison. In the UPA-I regime, what was the average growth? It was 8 per cent if the statistics given is correct. In the NDA regime, the average growth was 5 per cent. This is according to the statistics which I have got. So, there is certainly a momentum in the growth; there is certainly faster growth. And, again, there is an expectation of 9 per cent growth for the next year, and, for the year 2011-12, it is 10 per cent, and, the Government is expecting it to go to double-digit figure. ...(Interruptions)..

I am talking about growth, not inflation. ... (*Interruptions*)... I am talking about growth. Therefore, *Rashtrapatiji* is justified in saying in the President's Address that there is greater growth and faster growth.

Now the fourth cardinal point in that very sentence I guoted is the growth with justice and fairness for all. That means inclusive growth, inclusiveness. Sir, inclusiveness is in our very culture, in our very philosophy. It is in the Indian ethos - Vasudhaiva kutumbkam. What does that mean? It means the whole world is one family. What about Indians? We are very close family members. In a family it is the responsibility of the elders to care and protect for the weaker ones. Therefore, it is the responsibility of the State to care especially for the weaker sections, the downtrodden and the deprived. (Interruptions) Please. I will answer. It is our responsibility. Sir, we have, for historic reasons, the Scheduled Castes, the Scheduled Tribes, downtrodden, depressed, suppressed, oppressed, denied, and devoid. So, it is the responsibility of the Government to have special programmes targeted for them. Not only for them but for all weaker sections of society, whether it is children or whether it is women or whether it is people living in villages? The weak should be cared for and protected. That is the principle of inclusive growth. Where is the strength of the nation? It is not the strength of the rich, but the poor. You can tie an elephant with a strong chain. But if one link of the chain is weak, the whole chain is weak. Likewise, if one section of the Indian society, whether it is the SC or the ST or whoever it is, is weak, then India is weak. That is the concept of social inclusiveness. Therefore, the Government should have special targeted programme for protecting and caring the weaker sections of society. That is what this Government is doing.

Sir, during the regime of the NDA — I am not trying to criticise them, but I am trying to make a point — there was a slogan called "India shining." That was justifiable to a certain extend. They were doing well, in some areas and they can say 'India shines.' But what happened when that slogan "India shining" was coined? There was a large section of the people who were suffering. That was another India which was suffering, and for those people, that slogan of 'India Shining' was not palatable. They could not digest it. What I am saying is even for a slogan, the message of inclusiveness should be there. That slogan of 'India Shining' actually smacked of lack of inclusiveness. Whether slogan or action or programme, all there should be inclusive. In any programme, there should be an inclusive element, and this Government, I have no doubt, is at it and doing that.

Having said so much, I would like to say that. I have gone through the Budget papers to see whether I am justified in saying that this Government has a focus on inclusiveness.

In the Budget for the National Rural Employment Guarantee Scheme for the poor and the downtrodden, Rs.40,100 crore has been earmarked; for Bharat Nirman *i.e.* for infrastructure in the villages, Rs.48,000 crores has been earmarked; for Indira Awas Yojana, unit cost has been increased from Rs.45,000 to Rs.48,000; allocations to backward region grant fund have been raised by 26 per cent, from Rs.5800 crores to Rs.7300 crores; allocation for housing and urban poverty alleviation has been raised to Rs.1000 crores; Plan outlay for women and child development has been increased by 50 per cent. Brindaji will be very happy. Brindaji is not even listening. She will be very happy. *(Interruptions)* Plan outlay is increased by 50 per cent for women and child development; Plan outlay for the Ministry of Social Justice and Empowerment has been raised by 80 per cent. You should be very happy. *(Interruptions)* No, no. Not now. Sorry, I don't want to provoke you. You are my sister. *(Interruptions)* Sir, for minority affairs, it has been increased by 50 per cent. Sir, all these are programmes focussed at inclusive development.

Then, Sir, I come to another point. The inclusive development is not to be achieved just by implementing certain programmes as such. More than that, there is something called 'empowerment'. Sir, programmes for the poor had always been there, even during the times of Rajas. Not Mr. Raja, but, Maharajas. There were programmes for the poor. *(Interruptions)* Sir, there is a difference in perception and philosophy of inclusive growth of this Government. It is not just implementation of programmes. I will narrate or cite some of the important programmes. For example, NREGA — one hundred days' job for people, minimum wages for 100 days. Earlier also, there were programmes where wages were given to poor people. But, NREGA is not just that. It is not just giving employment. It is empowering those people. Before NREGA, they used to go and beg for job. They had to go and request. After NREGA, they will go and demand job, saying, "Give me my job." *(Interruptions)* Thank you. Now, it is Mahatma Gandhi National Rural

Employment Guarantee Scheme. So, today, they can go and demand. It is empowerment. They are empowered. Then, Sir, Right to Education Act. Already, the hon. Minister, Mr. Kapil Sibal, has said that more number of schools would be started; more money would be given to Sarva Shiksha Abhiyan; more money would be given to Mid-Day Meal Scheme, etc. But, it is not just that. Under right to education, a child can go and say, "I want to study. It is my right." Children are empowered. It is empowerment. Sir, then, Food Security Act. Earlier also, food was given at cheap price. *(Interruptions)* I am talking about the Food Security Act. I admit there is price rise. I admit that. That is an aberration. That would be corrected in course of time. Don't worry about that. The Government will take care of that. Now, we have the Food Security Act. Sir, here, it is not that two kilograms or certain quantity of rice is given. But, it has become a right, a legal right. My friends in Kerala said, "Why the quantity of rice is reduced? We are giving 30 kilograms. Why is it only 20 kilograms?" It is not the quantity.

Here, it has become the right of the person to ask for so much rice. That is empowering him. Sir, the Women's Reservation Bill the Government has promised......(Interruptions)... Please don't interrupt....(Interruptions)...

SHRIMATI BRINDA KARAT: Sir, please yield for a moment.

PROF. P.J. KURIEN: No, no, no. I do not yield. ... (Interruptions)... I am not yielding. Sir, the Women's Reservation Bill is, again, introduced for empowering women. The Government has promised to pass the Women's Reservation Bill. I read it in the newspapers that the Cabinet has already approved it. The bill is already introduced. I had the opportunity of being in the Chair. Thank you, Sir, for allowing me to be in the Chair at that time. I had the opportunity of being in the Chair when the Bill was introduced. Sir, I know there were objections in some sections of the House, but I request all the Members of this House to pass this Bill. After all, they are our sisters; why not give them their due? ... (Interruptions)... 33 per cent is not more. Let us pass this Bill unanimously. I congratulate this Government on taking the bold initiative of bringing that Bill. It is already decided... (Interruptions)....

SHRIMATI BRINDA KARAT: Please yield for a minute. Since the hon. Prime Minister is here.....(Interruptions)...

MR. DEPUTY CHAIRMAN: On what? ... (Interruptions)...

PROF. P.J. KURIEN: Sir, I won't. ... (Interruptions)... Sir, here, I would like to mention..... (Interruptions)...

SHRIMATI BRINDA KARAT: Kindly yield, Sir.

MR. DEPUTY CHAIRMAN: What is the point? ... (Interruptions)... What is the point?

SHRIMATI BRINDA KARAT: Sir, on Women's Reservation Bill. The hon. Prime Minister is here.

PROF. P.J. KURIEN: I do not yield, Sir. ... (Interruptions)...

SHRIMATI BRINDA KARAT: Our request, Sir, is, 100 Years of Women's Day is going to come up on March 8, the International Women's Day. If, on that day, they bring the Women Reservation Bill for discussion and passage, it will, really, be very good for all of us. That is all I wanted to say.

DR. (SHRIMATI) NAJMA A. HEPTULLA (Rajasthan): Sir, we will request the hon. Prime Minister that when he is going to reply to the Motion of Thanks on the President's Address, he should make this announcement, and that will be a rare privilege not only for us but for everybody else also. Sir, we all support it.

SHRIMATI MAYA SINGH (Madhya Pradesh): I also support it, Sir.

PROF. P.J. KURIEN: Madam, the Government has already decided that... ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Kurien, please continue.

PROF. P.J. KURIEN: Sir, I would like to make one point for the information of hon. Members that this Bill was brought in the Lok Sabha several years back; the Women's Reservation Bill, but it was not allowed to be introduced. But Congress Party has taken, and Congress President has taken, a consistent stand in favour of this Bill. Sir, why I am saying this is, when the Bill was brought in the Lok Sabha, Congress Party was in the Opposition. I was Chief Whip at that time. Hence, the Congress President called me and asked me to issue whips to all the MPs for supporting the Bill if that was introduced. I, under the direction of the Congress President, issued whips, at that time, to all Congress MPs of the Lok Sabha, for supporting the Bill if that was introduced. Unfortunately, that Bill could not be introduced in that House. I said this to clarify the position of Congress Party.

But, then, Sir, I would like to ask about this women's reservation: where does the origin come from? The origin comes from the Panchayati Raj Bill; 33 per cent reservation for women was allowed in Panchayats. Sir, 33.13 per cent reservation was allowed in panchayats, and it was my beloved leader Rajivji who had initiated, who had mooted this proposal, the Panchayati Raj Bill and the 33 per cent Reservation Bill. That is the basis of this 33 per cent reservation today, and I am happy that the Government has decided to increase that reservation in the local self- Government, in panchayats, to 50 per cent.

Sir, having said that, I would also like to mention the two important decisions or, say, the achievements of the UPA Government. Number one is RTI (Right to Information Act). Sir, Right to Information Act is, actually, empowering the whole people. I think, I should say, that is the most important legislation of that five years' period. I would say that, or, perhaps, that is the

most important legislation over a period of time. Why? It is because corruption is a cancer in our society.

It is eating into the vitals of our economy, of our society. What is the remedy? This bill is one step in the fight against corruption. Now, bureaucrats have to be more transparent. The Ministers and politicians have to be more transparent. I don't say that this is the panacea. But I would say that this would go a long way in removing the cancer of corruption. So, RTI is one of the greatest achievements.

Another is signing of the civil nuclear deal. The reason why I consider it very important is this. I know today there is, more or less, a consensus. Even the main opposition party says that they have only a small difference. It wants to amend it slightly. But in principle it is also in support of civil nuclear deal. What was the need? At that time many people asked: What is the need of the nuclear deal? I think the question was due to lack of understanding of the problem. It is for energy security. It is Lenin who said that electricity was the key to development. Lenin said, "Electricity is the key to all developments". *(Interruptions)*...

MR. DEPUTY CHAIRMAN: You please go ahead.

PROF. P. J. KURIEN: There is shortage of electricity. We have shortage of power. People ask: Why don't you over exploit or use more coal? But if you use fossil fuel or coal excessively, it will also get depleted. If you over-exploit it, it will get depleted. Prudence demands that we should not over-exploit it. Further, it will add to pollution. Today, when we are fighting against climate change, the excessive use of fossil fuel will affect climate also. Therefore, we can't resort to it. Cleaner energy is a must. What was the way out? The first option was to have a civil nuclear deal, to have an agreement on this. Our Prime Minister took the bold initiative. Despite the criticisms — there were criticisms — in the interest of the country, he stood firm and ignored the advantage. I want to quote from the President's Address itself and I quote from paragraph 72 on page 16:

"Following the availability of imported fuel as a result of the opening of international civil nuclear cooperation, commercial production has commenced in two units of Rajasthan Atomic Power Project, — it is already commenced — and one more unit is expected to begin commercial production soon. New agreements for cooperation in the field of civil nuclear energy were concluded with Russia, — not only with America but also with Russia — Mongolia, Namibia, Argentina and the United Kingdom, while others are under negotiation".

So, today, we see the results. Sir, we are resorting to not only nuclear option for cleaner energy but also to other options for fighting climate change. As regards solar energy, there is the Jawaharlal Nehru Solar Mission. We have started a gigantic project, for producing 20,000 megawatts by 2020. This is the commitment of the Government to energy security and cleaner energy.

Sir, I know why you are looking at me. I will not take much time. I have one hour. So, I will try to finish within ten minutes.

MR. DEPUTY CHAIRMAN: You know the allocation of time.

PROF. P. J. KURIEN: Coming to the foreign affairs, there is an allegation that India has deviated from our age-old Non-alignment Policy. We have not at all deviated. We are basing it on non-alignment only and our national interests would be protected. We should strive for world peace.

We should also strive for more equitable and just world order. That is exactly what the Government is doing. We should have very friendly relations with our neighbours, be it Pakistan or be it China. Well, I am aware that Pakistan is the cradle of terrorism, the epic-centre of terrorism directed against India. But if you cut off the dialogue, what do you do? It is in our interest to engage them in a dialogue. I understand that on 25th February, there was a meeting of Secretaries of both the countries, that is, India and Pakistan about a dialogue. The hon. Minister of External Affairs has made a statement in this House, which, I hope, will be discussed. So, I do not want to touch upon that. But what I am saying is, dialogue is the only way. What is an alternative to the dialogue? I do not want to say that. So we have to engage them in a dialogue, be it Pakistan or be it China. Dialogue is in our interest. That is what this Government is doing. But, at the same time, we should be well prepared, our defence forces should be well prepared to meet any eventuality. That is what the Government is doing. The other day, when I switched on the television, I saw a very interesting 'Air Show', where our aircraft were sending missiles and all that. That shows our capability. We are well prepared. Our defence forces are well prepared and should be more strengthened. Our Budget for defence has increased. We are not compromising on our defence. Furthermore, I am very happy to say that there is a greater focus on self-reliance. Agni-III missile has been added to our weaponry. Arjun tank has been added to our weaponry. Then our HAL, Bangalore has developed Light Combat Aircraft. All these are milestones in our path towards self-reliance. We have a very, very efficient Defence Minister sitting here whose honesty and integrity nobody can question. I am sure, in his hands, the defence of the country is safe. I have no doubt about it.

Let me come to Information Technology, science and technology, and space science. We should be proud of it. So far as IT is concerned, we are at the top, due to the liberal policies adopted by this Government. The Minister of Science and Technology is here. Yesterday, I saw a report on Chandrayaan. It was carried in all the newspapers: Chandrayaan has discovered ice glaciers on the moon. NASA has already released the photographs. It was achieved by Chandrayaan. Sir, as a student of Physics, I was the happiest person on that day when Chandrayaan landed on the moon. It gives us great pride. I was so proud of that day. Well, I

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have no doubt, the day is not far away when we will send a man to the moon. I am looking forward to that day. This Government is the one which gives us pride. Every Indian can be proud of this Government. Sir, I will not take more time. I will quote from the last paragraph of the President's Address.

I quote: "The service of India means the service to the millions who suffer. It means ending poverty, ignorance, disease and inequality of opportunity." Without any fear or contradiction, I can say that this Government has left no stone unturned for achieving those goals. Any number of examples can be cited to prove this. The Government is striving hard to achieve the goals mentioned in this last part of her speech. Maybe, we have not achieved it fidel. But, as it has been said in the speech, we are nearer to the goals. We are nearer to the goals set by the founding fathers of our Constitution and our leaders who gave us freedom.

Before concluding, I have to say one more point which I consider to be very important, and that is, with regard to the functioning of the Government, the administration and the leadership of the UPA Government. It is an exemplary dual leadership. We have an erudite Prime Minister whose integrity and honesty cannot be questioned. Nobody can point a finger against him. So, an experienced, erudite person is the head of the Government. Then, we have the UPA Chairperson, with the feather of unparalleled sacrifice on her cap, heading the political dispensation deciding on policies and taking political decisions. Sir, this is an exemplary dual leadership, and this is functioning very well. That is the reason why the UPA Government, did very well. That is the reason why we could come back with a greater majority. That is the reason why the President, in the President's Address, could unfold a large number of programmes. That is the reason why our Prime Minister is here today with confidence. This is the dual leadership we have. Sir, this is an example for others to emulate. The country is fortunate to have these two leaders. I have no doubt that the country is safe in their hands.

I do not want to take more time, as I said, I will finish in one hour. Having said all these points, for all the reasons which I have cited and for many other reasons which I could not cite, for lack of time, which my friends here will cite, and for all the reasons which you are all convinced and which all of you know, the President deserves a unanimous Resolution of gratitude from this House. I request the hon. House to support and pass this Motion unanimously.

Sir, I thank you and I thank everyone for their kind indulgence.

MR. DEPUTY CHAIRMAN: Now, Shri Santosh Bagrodia to second the Motion.

श्री संतोष बागड़ोदिया (राजस्थान) : डिप्टी चेयरमैन सर, महामहिम राष्ट्रपति महोदया द्वारा संसद के दोनों सदनों के समक्ष दिए गए अभिभाषण में सरकार के कार्यक्रमों, वास्तविकताओं और विजन का ब्यौरा दिया गया है, मैं इसके लिए प्रो. पी.जे. क़ुरियन द्वारा व्यक्त किए जाने वाले धन्यवाद प्रस्ताव का, हृदय से, बड़े मन से, बड़े आदर से समर्थन करता हूं। वैसे प्रो0 कुरियन साहब ने कोई भी ऐसा इश्यु नहीं छोड़ा है, जो बाकी हो। उन्होंने सभी बातें बताई हैं, इसके अलावा बताने के लिए और बातें नहीं रही हैं। फिर भी, सबसे पहले मैं विपक्ष के अपने साथियों को याद दिलाना चाहता हूं कि महामहिम राष्ट्रपति महोदया ने कहा है, मैं उसको कोट कर रहा हूं, "आपको बहुत अधिक विधायी कार्य करने हैं, इनके लिए आपका पूर्ण ध्यान अपेक्षित है।" यह कहकर अपनी चिंता व्यक्त की।..(व्यवधान)..

डा. (श्रीमती) नजमा ए. हेपतुल्ला : उपसभापति जी, हाउस का सेंस ले लीजिए कि इनकी स्पीच तक हम लोग बैठ सकें।

श्री उपसभापति : यह डिसाइड हुआ था ..(व्यवधान)..

डा. (श्रीमती) नजमा ए. हेपतुल्ला : मैं आपको डिस्टर्ब नहीं कर रही हूं, मैं सिर्फ एक प्रोपाइटी की बात कर रही हूं। If the House so decides, it is fine. No problem.

श्री उपसभापति : यह डिसाइड हुआ था कि the Mover and the Seconder will complete today. That is the decision. *(Interruptions)*

DR. (SHRIMATI) NAJMA A. HEPTULLA: Sir, there are hundreds of amendments.

श्री उपसभापति : अमेंडमेंट्स तो मूव करने ही हैं। बी.ए.सी. में डिसाइड हुआ है कि we should sit beyond six.

DR. (SHRIMATI) NAJMA A. HEPTULLA: BAC has taken this decision. Okay, Sir. I only wanted to bring it to your notice.

MR. DEPUTY CHAIRMAN: It was decided that after the Seconder has spoken, we will move the amendments.

श्री संतोष बागड़ोदिया : महोदय, पिछले कुछ सत्रों से संसद के कार्यकरण की जनता द्वारा कड़ी समीक्षा की जा रही है। महत्वपूर्ण मुद्दों पर सूचनापरक और सकारात्मक सुझाव अपेक्षित होते हैं। संसद वह स्थान है, जहां विभिन्न विचारधाराओं को एकाकार होकर शासन के लिए दिशा-निर्देश देने चाहिए। विपक्ष को अलग दृष्टिकोण रखने का पूरा-पूरा हक है, किंतु उसे अपना दृष्टिकोण इस सदन के सामने रखना होगा। जो भाषण हमारी प्रेसिडेंट साहिबा ने दिया है, मैं बहुत संक्षिप्त में उसके बारे में कहना चाहता हूं। उन्होंने पूरे भाषण में आम आदमी की चर्चा की है, इन्क्लुजिवनेस की चर्चा की है, जो कि हमारी सरकार का मेन इश्यू है। उन्होंने रूरल डेवलपमेंट के बारे में चर्चा की है। 3,74,000 करोड़ रुपए या इसी हिसाब से इस बजट में रूरल डेवलपमेंट के लिए एलोकेशन हुआ है।

[उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) पीठासीन हुए]

आज सुबह प्राइसेज के बारे में चर्चा हो रही थी, जिसका जवाब भी आया और एक दिन चर्चा भी हुई कि चीजों के दाम बढ़ रहे हैं, उसको रोकने का एक ही तरीका है, वह है रूरल डेवलपमेंट। यह हमारी प्रेसिडेंट साहिबा ने कहा है। उनका यह भी कहना था कि रूरल डेवलपमेंट के द्वारा ही यह संभव है। उन्होंने यह भी कहा कि "My government is committed to bringing about a paradigm shift in our education infrastructure based on the three pillars of expansion, inclusion and excellence". बिना एजुकेशन के डेवलपमेंट नहीं हो सकता है। इसके बारे में में बाद में जाकर कुछ और चर्चा करूंगा। उन्होंने एक और बहुत बड़ी बात कही, जिसके बारे में विपक्ष के लोग हर समय चर्चा करते रहते हैं, वह यह है कि लोगों का रुपया स्विस बैंक में पड़ा हुआ है, यानि देश के बाहर पड़ा हुआ है। इसकी चर्चा हर समय रही है। यह इस सरकार की हिम्मत है। सर, जब आप यहां बोल रहे थे तब आपने बताया कि यहां राइट टू इन्फॉर्मेशन ऐक्ट की चर्चा हुई, वूमेन्स रिजर्वेशन बिल की चर्चा हुई, वैसे ही प्रेसिडेंट साहिबा ने कहा कि, "My government has undertaken a number of steps to unearth unaccounted money parked outside India. These include amendment of the Income-tax Act, 1961 to enable the Central Government to enter into tax agreements with non-sovereign jurisdictions". यह हिम्मत की बात है कि अगर किसी गलत तरीके से हिंदुस्तान के बाहर पैसा गया हुआ है और वहां पर जमा है, तो हमारी सरकार उसको देश में लाना चाहती है। इसके लिए एग्रीमेंट भी किए जा रहे हैं और इसके लिए जो भी रास्ते अपनाए जा सकते हैं, वे अपनाएंगे। गलत तरीके से भेजे गए रुपए या धन हिंदुस्तान में वापस आ सके, हमारे गरीब आदमियों के काम आ सके, यह ब्रीफली बात ब्रीफ में उन्होंने अपने भाषण में की थी। यह आम आदमी की बात थी। वाइस चेयरमैन सर, प्रथम विश्व युद्ध के बाद महामंदी आई थी। पिछले वर्ष भी विश्व को भीषण मंदी झेलनी पड़ी थी। विश्व के अधिकांश कट्टरपंथी अर्थव्यवस्थाओं में भी सरकार के हस्तक्षेप और विनियमन के उपाय पुनः अपनाने पड़े।

जब विश्व की आर्थिक महाशक्तियाँ अस्थिर हो गईं, हमारी अर्थव्यवस्था ने उल्लेखनीय प्रगति की और इससे विश्व विश्वसनीयता बढ़ी है। पिछले वर्ष सारे विश्व में जिसे हम developed world कहते हैं, चाहे यूरोप हो या अमेरिका हो, वहाँ पर growth minus गई। अमेरिका में 20 प्रतिशत लोगों के पास आज खाने के लिए पैसा नहीं है, वे सरकार की व्यवस्था के भरोसे हें, जिससे उनको दो टाइम का खाना मिल रहा है, जबकि हमारे प्राइम मिनिस्टर डा. मनमोहन सिंह जी के नेतृत्व में सारे संसार में इतनी अव्यवस्था होते हुए भी हिन्दुस्तान की growth होती रही। पिछले वर्ष यह 6.7 प्रतिशत हुई, इस वर्ष हमें इसके 7.5 प्रतिशत होने की पूरी आशा है। हमारी आर्थिक प्रगति का मंत्र यह है कि हमने आम आदमी के लिए निवेश किया है, हमने आम आदमी के बारे में चर्चा की है, हमारी सरकार ने आम आदमी के बारे में विचार किया है। हमारी सरकार का हर कदम आम आदमी को कैसे लाभ मिले, उसको ध्यान में रख कर उठाया गया है। सरकार ने वित्तीय घाटा उठाया, किन्तु आम आदमी के लिए निवेश किया। आम आदमी हमारे कार्य का केन्द्र है। राष्ट्रपति महोदया ने अपने अभिभाषण के पैरा नम्बर 17 से 23 में आम आदमी की उम्मीदों को पूरा करने में हमारी उपलब्धियों की झलक दिखाई है। इसमें केवल आम आदमी की चर्चा है। उसके साथ उसको मानवीय और समावेशी भी बनाया गया। हमारी सुधार प्रक्रिया व्यावहारिक है। इसलिए इससे हमारे यहाँ अनेक देशों की तरह सामाजिक और राजनीतिक विघटन नहीं हुआ।

2009-10 में मनरेगा में 203 करोड़ श्रम दिवस का सृजन हुआ, जिससे ग्रामीण क्षेत्रों के 4.33 करोड़ परिवारों को लाभ पहुँचा। अगर हम एक परिवार में पाँच व्यक्ति का average लेते हैं, तो 20 करोड़ लोगों को इसका लाभ मिला। जैसा आपने बताया था कि हमारे यहाँ एससी-एसटी हैं, जो सबसे पिछड़े हैं, उनको इसका लाभ मिलना चाहिए, तो यह जो लाभ मिला, उसमें 52 प्रतिशत एससी/एसटी को मिला। यह सरकार की व्यवस्था है। इस बारे में सरकार विचार करती है। इसलिए आम आदमी के व्यापक विकास के लिए भारत निर्माण के लिए सरकार विचार करती है। इस विकास के लिए भारत निर्माण के कार्यक्रम को लागू किया गया। भारत का निर्माण करना है, किन्तु आम आदमी के लाभ को साथ लेकर।

2009-10 के दौरान ग्रामीण आवास के अन्तर्गत 14 लाख से अधिक मकानों का निर्माण किया गया। ऐसा काम पहले कभी नहीं हुआ, किसी वर्ष में नहीं हुआ। यह काम यूपीए-। ने किया और यूपीए-॥ उसी काम को और आगे बढ़ा रही है। नवम्बर 2009 तक 34 हजार गाँवों को जोड़ने वाली 96 हजार किलोमीटर लम्बी ग्रामीण सड़कें बनाई गईं। ग्रामीण जल आपूर्ति योजना के अन्तर्गत 586 ग्रामीण बस्तियों को शामिल किया गया। दिसम्बर 2009 तक 70 लाख हेक्टेयर क्षेत्र के लिए सिंचाई सुविधाओं का सृजन किया गया। राजीव गाँधी विद्युतीकरण योजना के अन्तर्गत 67 हजार गाँवों का विद्युतीकरण किया गया। पहले गाँवों में बिजली जाती ही नहीं थी। बिजली का एक प्वायंट दे दिया जाता था और कहा जाता था कि गाँव में बिजली पहुँच गई। अब वह बात नहीं है। उसके नियम बदले गए और यह कहा गया कि गाँवों में जो विद्युतीकरण होगा, वहाँ केवल एक प्वायंट देने से नहीं होगा। यह हिम्मत हमारी यूपीए सरकार की थी और इसके प्रोग्राम को शहरों और गाँवों में आगे बढ़ाया गया। वर्ष 2014 तक 40 प्रतिशत गाँवों में टेलीफोन की सुविधा देने की बात की गई है। हम स्वप्न में भी नहीं सोचा करते थे कि गाँवों में बैठ कर हम सारी दुनिया से बात कर सकते हैं। सर, मुझे 1960 की एक बात याद आ रही है। जोरहाट से 30 किलोमीटर आगे एक टी गार्डन है, वहां से मुझे कलकत्ता एक टेलिफोन करना था, उसके लिए पहले मुझे जोरहाट आना पड़ा। उस समय लाइटनिंग कॉल हुआ करती थी, जिसमें रैगुलर कॉल का 16 गुना ज्यादा दाम लगता था। मैंने सुबह आठ बजे आकर लाइटनिंग कॉल बुक कराई और रात दस बजे तक बैठा रहा लेकिन बात नहीं हो पाई। आज परिस्थिति कितनी बदल गई है और कितना अधिक डेवलपमेंट हुआ है। हमारी सरकार के विज़न के कारण आज गाँव-गाँव से सारी दुनिया में बात हो सकती है। यह हमारी सरकार का निश्चय है कि हम पंथ के अंतिम व्यक्ति तक पहुंचेंगे और इसके लिए सरकार ने गरीबों को पुनः परिभाषित करने की पहल की है। दो विशेषज्ञ समितियों ने गरीबी के समूचे मुद्दे पर पर पुनः आकलन किया है, इस संबंध में मुझे आज एक किताब मिली है,

"Changing Poverty Estimates in India - Some Recent Developments". सर, यह किताब राज्य सभा की ही है और इसमें सरकार ने तरह-तरह की स्टडीज़ की हैं, जैसे Capability approach, monitoring approach, livelihood approach, social exclusion approach, contextual approach. इसमें तरह-तरह से विचार व्यक्त किया गया कि किस तरह से हम लास्ट आदमी तक पहुंचें। Food Security Act को लेकर इसमें जो लिखा गया है, उसे मैं कोट करना चाहता हूं। इसमें लिखा है, 'The proposed National Food Security Act would seek to ensure food security for all citizens in the country. Its provisions will focus primarily on the weaker sections of the society, that is, below the poverty-line families which otherwise may, at times, face food insecurity. Only the most vulnerable sections of the society will have a legally enforceable right to food that guarantee sufficient food for them.' यह बडी हिम्मत की बात है, जो हमारी सरकार ने की है। 'It is proposed by the Centre that every family living below the poverty-line in the rural and urban areas will be entitled by law to 25 kgs. of rice or wheat per month at Rs. 3 per kg.' I further quote. 'The Centre aims to give right to food to 6.52 crores of families.' मतलब करीब 32 या 35 करोड़ जनता। 110 करोड़ की आबादी में करीब 35 करोड़ लोगों को यह सुविधा मिलेगी। 'Constituting the BPL category, according to the Planning Commission estimate, that is, 36 per cent of India's household.' इस सरकार ने आम आदमी के लिए इतना बडा प्रोग्राम तय किया है।

सर, लोकतंत्र में आम आदमी के लिए निवेश करना महत्वपूर्ण होता है। हमने इसके लिए स्वर्णिम मध्य-मार्ग अपनाया। हम राजकोषीय आयतुल्ला नहीं हैं कि विकास का गला घोंट कर राजकोषीय घाटे पर काबू पाना चाहें, जैसे भाजपा वाले करते हैं। हम अपव्ययी शासक भी नहीं हैं। यहां पर हमारे लैफ्ट के दोस्त भी बैठे हें, जो राजकोषीय अनुशासन के बिना ठीक से न बनाए गए कार्यक्रमों में संसाधनों को बर्बाद कर रहे हैं। हमारा मानना है कि मौजूदा वैश्विक परिदृश्य में शासन और आर्थिक प्रबंधन को व्यावहारिक होना चाहिए और वे विचारधाराओं से जुड़े नहीं रह सकते।

सरकार ने अर्थव्यवस्था को बनाए रख कर भारी राजकोषीय भार उठाया है। चाहे किसानों के लिए ऋण माफी हो, नरेगा के लिए आबंटन हो, राजकोषीय प्रोत्साहन पैकेज हों अथवा गिरते हुए डॉलर के मद्देनज़र निर्यात क्षेत्र को सहायता हो, सरकार ने अपने राजस्व की लागत पर उनकी सहायता की है। हमने आम आदमी की जेब में धन डालने के लिए आम आदमी से जुड़ी योजनाएं बनाई हैं, जिससे अर्थव्यवस्था में काफी मांग का सृजन हुआ है। यह जो प्राइसिज़ बढ़ने की बात की जा रही है, इसके पीछे भी एक कारण है। आम आदमी पॉकेट में जो पैसा गया है, इससे उसकी इच्छाएं बढ़ रही हैं। मुझे याद है कि आज से 10-15 साल पहले तक हमारे राजस्थान के गाँवों में दाल के अलावा कुछ नहीं मिलता था। सब्जी नहीं मिलती थी। जिस आलू की बात हम कह रहे हैं, उसकी चर्चा मैं बाद में करूँगा। वहाँ आलू भी नहीं मिलता था जबकि आज वहाँ मटर भी मिलती है। हमारी इच्छाएँ और हमारी आवश्यकताएँ बढ़ गईं हैं। यह अच्छी बात है। मैं इसके विरोध में नहीं हूँ। लेकिन, जब demand बढ़ती है तो स्वाभाविक रूप से थोड़े दाम भी बढ़ते हैं। सर, यह नयी डील, रूजवेल्ट की नयी डील से बड़ी है। प्रेजिडेंट रूजवेल्ट ने भी जब depression हुआ था तब यह डील दी थी, लेकिन हमारी सरकार ने डा0 मनमोहन सिंह जी के नेतृत्व में वहाँ की डील से भी बड़ी डील गाँवों को आगे बढ़ाने के लिए दी है। हम "नरेगा" अथवा "राष्ट्रीय कृषि विकास योजना" अथवा "राजीव गांधी आवास योजना" जैसे कार्यक्रमों के माध्यम से ग्रामीण क्षेत्रों में धन पहुँचा रहे हैं। कृषि के मामले में हमें अविलम्ब ठोस कार्रवाई करने की आवश्यकता है। यदि इसकी ओर ध्यान नहीं दिया गया तो अर्थव्यवस्था पर इसके मुद्रास्फीति संबंधी गम्भीर दबाव बने रहेंगे। यह green revolution हमें फिर से लाना ही पड़ेगा।

में अभी इसके बारे में कुछ figures आपको दुँगा। हमारी productivity आज भी वही है जो दस वर्ष पहले थी, area वही है जो दस वर्ष पहले था, population बढ़ गई, demand बढ़ गई। इससे दाम तो बढ़ेगा। ...(व्यवधान)... एरिया कम हुआ है? एरिया कम नहीं हुआ है। मैं आपको बता दुँगा। मैं आपको figures भी दुँगा। ...(व्यवधान)... मैं तो आपको सब figures दुँगा। ...(व्यवधान)... एक मिनट, मैं अभी आपको figures दे रहा हूँ। राष्ट्रपति जी के अभिभाषण में खाद्य पदार्थों की कीमतों पर नियंत्रण करने के मामले में सरकार के संकल्प का उल्लेख भी किया गया है और इसकी चर्चा आज सुबह भी हुई है। इसके थोड़े-बहुत figures मैं आपको अभी तूरंत दुँगा। हम जानते हैं कि पिछले कुछ महीने कठिनाई भरे रहे हैं, किन्तू इन समस्याओं को संकीर्ण और दलगत दृष्टि से देखने के बजाय हमें जरूरत है कि हम विश्व की अर्थव्यवस्था में आई वृहत प्रवृत्तियों को ध्यान में रख कर उस संदर्भ में अपने कार्य करें। हमें कीमतों को स्थिर रखने के लिए विश्व के बाजार से ऊँची कीमतों पर खाद्यान्नों का आयात भी करना पड़ा है। जब wheat की shortage हुई तो सरकार ने तय किया कि हम import करेंगे। यहाँ पर MSP rate दस रुपए थी और वहाँ से 16 रुपए में import कर रहे थे। सारे लोग जो विपक्ष के थे, वे चर्चा करने लगे कि हमारे किसानों को कम दे रहे हैं और वहाँ ज्यादा दे रहे हैं। किसी ने यह विचार नहीं किया कि हमें अपने भूखे लोगों के लिए import करना पड़ रहा है। यह एक temporary measure था। जहाँ एन0डी0ए0 सरकार ने दस रुपए per year increase किया था, वहीं हमारी सरकार ने आने के बाद 100 रुपए, 70 रुपए increase किया। मैं आपको इसका year-wise figure देने को तैयार हूँ- साढ़े तीन सौ, चार सौ रुपए दिए और उसके बाद भी इनको संतोष नहीं है। लेकिन, हमारी सरकार ने फिर भी import किया। लोगों को भूखा नहीं मरने दिया। यू०पी०ए० सरकार ने सभी खाद्यान्नों के न्यूनतम समर्थन मूल्य में वृद्धि की। इसके साथ ही कृषि उत्पादन तो ज्यों का त्यों रहा, जबकि इसका रकबा घटता जा रहा है। यहाँ Leader of the Opposition ने हाल ही में price rise पर भाषण दिया था। उनके दो-तीन points थे। एक point था, which l am quoting here. यह uncorrected है, but I hope it is right. "The commodities exchanges came up, well, these are all experiments to be done when you are dealing with a surplus economy of foodgrains." वह यह खुद बोल रहे हैं कि "This was an experiment. They did the experiment." सरकार experiment नहीं करती है बल्कि सरकार के अपने vision होते हैं। उन्होंने कहा कि हम experiment कर रहे थे। "If your population is rising, if your foodgrain increase and the production is not adequate along with it and now you have transgressed in the year 2010 into an economy of shortages—" मैं केवल यही कहना चाहता हूँ कि सरकार experiment नहीं करती, सरकार अपने निर्णय लेती है।

उन्होंने दूसरी बात कही। "Sir, on 15th February, 2010 you allowed export of 10,000 tonnes of sugar to Europe when there is scarcity in the market because you have an international commitment."

ये खुद कह रहे हैं कि international commitment था। वे आगे कह रहे हैं "If you cancelled it yesterday and this obligation could be deferred to a period till we have surplus, well this should have struck somebody on 15th February, this year itself". International commitment का अपना एक मूल्य होता है। अभी सुबह बताया गया कि हमारी total demand 1 लाख 85 हजार टन है और अगर हम availability की बात करें तो हमारे पास 50 लाख टन का short fall है। 10 हजार टन कोई मायने नहीं रखता है। क्या हम इस तरह के कमिटमेंट को कैंसल कर सकते हैं? .. (व्यवधान).. हमारे भारतवर्ष की सारी दुनिया में एक इज्जत है। यह nation to nation Agreement है। इसको हम इस तरह कैंसल नहीं कर सकते हैं। यह बात समझने की जरूरत है।..(व्यवधान)

डा. (श्रीमती) नजमा ए. हेपतुल्ला: आपने commitment को cancel क्यों किया? ..(व्यवधान)

श्री बलबीर पूंज (उड़ीसा): तो फिर आपने कैंसल क्यों किया? ...(व्यवधान)

श्री संतोष बागड़ोदिया: ये जिसे कैंसल करना बोल रहे हैं, वास्तव में उनसे फिर से Agreement किया गया, वह कैंसल नहीं हुआ। इसे समझ कर उनसे mutually agreement किया गया। ..(व्यवधान).. ये जो कैंसल की बात बोल रहे हैं, वह कैंसल नहीं होता। ...(व्यवधान).. अच्छा, आप मेरी बात सून लीजिए। फिर उन्होंने कहा, "We repeatedly increased the MSP more than what previous Governments have done. The MSP increases have resulted in this new burden as far as consumers are concerned." अब यह बात उनके लिए और हमारे लिए भी बड़ी complicated है कि एक तरफ वह बोलते हैं कि MSP बढ़ाओ, दूसरी तरफ फिर बोलते हैं कि यह consumer को affect करेगा और अगर MSP न बढ़ाओ तो किसान को affect करेगा। आप चाहते क्या हैं? इनका कोई vision नहीं है, कोई विचार नहीं है। ये लिखते हैं, "But once MSP increases are given and a particular crop cultivation is made attractive, the increase of cultivation of the crop increases and the increased production lead to drop in prices." These are all contradictory statements which have been made and मैं यह कहना चाहता हूँ कि MSP is not simply supply listing. MSP is not done for increasing the supply. MSP is basically a remunerative price to the farmers. इसका यह purpose है कि farmers को अपनी पैदावार का पूरा पैसा मिलना चाहिए। So, the argument that increased MSP will bring down the prices in longer run is not correct. It is not the policy of a welfare Government to lay trap of MSP for farmers. This is not the policy.

Sir, the Finance Minister in his Budget Speech is candid in admitting that food inflation is a cause of worry and needs to be addressed. He admitted and he mentioned about erratic monsoon, he mentioned about drought like condition but what has he provided for? What has this Government provided for? "Twenty-five per cent of the plan outlay earmarked for rural, infrastructure development, Rs. 300 crore to organise 60,000 pulses and oil seed villages and provide integrated intervention of water shed and related programmes, Rs. 200 crores provided for climate resilient agriculture initiative, to continue giving cash subsidy for fuel and fertilizer

instead of PDS practice of bonds, deficit in food grain storage capacity to be met by private sector participation, Repayment of loan by farmers extended by six months to June 30th 2010 in view of drought and floods in many parts of the country". These are the provisions जिन्हें इस सरकार ने इस बजट में दिये हैं। ये specific steps उठाये गये हैं, जिससे हमारे farmers को तकलीफ न हो, प्रोडक्शन बढ़े और दाम गिरे।

सर, प्राइम मिनिस्टर साहब यहाँ बैठे हैं। मैं अपनी तरफ से दो सुझाव देना चाहूंगा कि हिन्दुस्तान की जो holdings हैं, वे बहुत छोटी-छोटी holdings हैं। ये एक एकड़, दो एकड़ या चार एकड़ की हैं। उनकी mechanization नहीं हो सकती है। मैं अभी figures दिखाऊँगा। 10 वर्ष पहले हमारी जो productivity थी, वही productivity आज भी है। जब तक productivity नहीं बढ़ेगी, हमारे हिन्दुस्तान में जो जमीन है, वह तो उतनी ही है, उसको आप कैसे बढ़ाएँगे? एक तरीका है कि सिंचाई की जाए।

जमीन के हिसाब से राजस्थान सबसे बडा प्रदेश है, लेकिन वहां पर कोई पैदावार नहीं हो सकती। अगर नदियों को मिलाया जाए और वहां हमारे पास पानी आए तो हम बहुत जमीन पर खेती कर सकते हैं। लेकिन, वह कब होगा ..(व्यवधान).. वह बाद में देखा जाएगा। मेरा सजेशन यह है कि अगर इसको corporatise किया जाए, corporatise कहने का मतलब यह नहीं है कि जो मिल्कियत है, वह मिल्कियत तो वैसे की वैसे ही रहेगी, गवर्नमेंट के कंट्रोल के साथ अगर किसी प्राइवेट corporations को उसकी जिम्मेदारी दी जाए, जिससे उसकी productivity बढ़ सके ..(समय की घंटी).. Sir, you told me one hour as the Chief Whip. I have not completed. I have not even started my speech. I have too many things to say. Now, I will do it fast if you want. ..(व्यवधान).. NCP का टाइम तो अलग है, यह हमारे टाइम के बारे में बात है। A model contract between the owner-farmer and sharecroppers must be signed with Government's guarantee. अगर इस तरह का कुछ किया जाए तो productivity बढ़ जाएगी। अभी इन्होंने refer किया था कि मंडी में price क्या है और यहां आकर हमारे खाद्यान्न का जैसे आलू, प्याज़, Cauliflower, टमाटर आदि का दाम तीन गूना ज्यादा है। मैंने आज अपनी पत्नी से बात की और पता लगाया कि यह बात कहां तक सत्य है, क्योंकि मुळो भी इतना मालूम नहीं था। देखिए, मंडियां भी बहुत हैं - आजादपूर, ओखला, कोटला, महरौली आदि और यह मैं सिर्फ दिल्ली की बात कर रहा हूं और दिल्ली में भी जब आप खान मार्किट में खरीदते हैं तो दूसरा रेट होता है और जो लोग ठेले पर सामान लेकर बेचते हैं, उन पर आप क्या कंट्रोल कर सकते हैं? इसलिए यह जो पांच-छ: जगह से होकर आता है ..(व्यवधान).. वंदा जी, आप क्या कहना चाह रही हैं?

श्रीमती वृंदा कारत : सर, ये तो रेहड़ी वालों के ऊपर दोष दे रहे हैं। महंगाई बढ़ाने का दोष आप रेहड़ी वालों के ऊपर दे रहे हैं।

श्री संतोष बागड़ोदिया : मैंने किसी को दोष नहीं दिया, मैंने तो केवल एक तरीका बताया कि किस तरह से सात-आठ जगहों से होकर आता है। तो मंडी में जो दाम होता है, वह दाम आपको यहां नहीं मिल सकता, मैंने तो केवल आपको इतनी बात कही है।

अब मैं जल्दी से केवल productivity की बात कह देता हूं। Area under production for rice 2003-04 में 42,592.5 हजार हैक्टेयर्स था, आज 2008-09 में 45,351.7 हजार हैक्टेयर्स है, फील्ड यील्ड 2078 kg प्रति हैक्टर था, आज 2186 है। ऐसे ही व्हीट 26,594.7 हजार हैक्टेयर्स थी, आज 27,877 हजार हैक्टेयर्स है, यील्ड थी 2713 kg, आज है 2891, इससे कम प्रोडक्शन से काम नहीं चल सकता। जब दाल का सवाल आता है क्योंकि हम vegetarian हैं, हम तो मछली और चिकन नहीं खा सकते, दाल ही खानी पड़ती है। दाल का total production अगर आप देखें तो यह 2003-04 में 14 मिलियन था, आज भी 14 मिलियन है, बल्कि कम हो गया है 14.9 से 14.6 हो गया है। अब 4 मिलियन टन का जब तक कोई रास्ता न बने, तब तक कोई भी रास्ता नहीं है इसके दाम गिरने का। दाम तभी गिर सकता है जब कि सप्लाई ज्यादा हो। यह बेसिक इक्नॉमिक पॉलिसी है कि जब तक सप्लाई नहीं बढ़ेगी, डिमांड से ज्यादा सप्लाई नहीं होगी, तब तक दाम कम होने का कोई रास्ता नहीं है। मैं एक सुझाव देना चाहता हूं आप सबके सामने। हमारे पास जमीन की कमी है, ठीक है, जैसे कोयले की कमी थी तो मोज़ाम्बिक में जाकर हमने कोल माइन्स लीं, इसी तरह से ऐसे बहुत से देश हैं जहां पर जमीन पड़ी हुई है, मैं प्रधान मंत्री जी से अनुरोध करता हूं कि सरकार के लैवल पर वह जमीन वहां पर ले ली जाए, 30,000, 40,000 एकड़ जमीन ली जा सकती है और फिर हमारे पंजाब के या और दूसरे प्रदेशों के जो अच्छे-अच्छे फारमर्स हैं उनको भेजकर वहां खेती की जाए तो शायद वहां का सामान यहां आएगा तो यहां काफी बहुतायत में गेहूं, चावल, vegetables, fruits etc. हो सकते हैं।

इसकी व्यवस्था के बारे में भी विचार करना पड़ेगा, वरना तो जितनी जमीन है, उतनी productivity भी न बढ़े, जमीन भी न बढ़े, तो दामों को बढ़ने से रोकना एक मुश्किल काम हो जाएगा।

उपसभाध्यक्ष जी, इतनी तकलीफें होने के बाद भी Economic Survey की जो फिगर्स आई हैं, उनमें से में सदन को दो-चार फिगर्स बताना चाहता हूं जिससे आप यह जान सकें कि हिंदुस्तान का कितना डेवलपमेंट हुआ है। Export and import of chemicals and petrochemicals का जहां तक सवाल है, 2006-07 में 39,351 करोड़ रुपए का export हुआ और 2008-09 में 53,738 करोड़ रुपए का export हुआ, यानी बढ़ा। सारी दुनिया में chemicals का export कम हो रहा है, हिंदुस्तान का बढ़ रहा है। यह सब हमारी सरकार की पॉलिसीज़ के कारण है। जहां तक petro chemicals का सवाल है, 2006-07 में 21,801 करोड़ रुपए का export हुआ और 2008-09 में 77,964 करोड़ रुपए का export हुआ। इसी तरह जहां तक imports का सवाल है, imports भी बढ़े हैं, इसका यह मतलब नहीं है कि हमें तकलीफ हुई, यह इसलिए ज्यादा हुए, क्योंकि यहां डिमांड ज्यादा बढ़ी। 2006-07 में chemicals का 47,914 करोड़ रुपए का import हुआ और 2008-09 में 74,857 करोड़ रुपए का import हुआ। इससे आप समझ सकते हैं कि देश में कितनी जबर्दस्त ग्रोथ हुई है। जहां तक pertro chemicals के import का सवाल है, 2006-07 में 16,339 करोड़ रुपए का import हुआ और 2008-09 में 24,020 करोड़ रुपए का import हुआ। मैं आपको ये फिगर्स इसलिए बता रहा हूं, जिससे आपको पता चल सके कि हिंदुस्तान की economy आगे बढ़ रही है और बहुत जोर से आगे बढ़ रही है। जहां तक production of steel का सवाल है, 2005-06 में यह 46.56 मिलियन टन था, यह 2008-09 में बढ़कर 57.16 मिलियन टन हो गया, यानी इसकी भी ग्रोथ हुई है। इसी तरह से real consumption जहां 2005-06 में 41.43 मिलियन टन था, यह 2008-09 में बढकर 52.35 मिलियन टन हो गया, यानी स्टील में production भी बढा और consumption भी बढ़ा। अगर हम machinery and equipment को देखें, जो कि एक बैरोमीटर है, तो 2001-02 में machinery and equipment का index figure 200 था, वह बढ़कर 450 से ऊपर चला गया। इसी तरह से IT की फिगर्स हैं - वहां पर 70 परसेंट, 58 परसेंट, 48 परसेंट की ग्रोथ हुई है। हमारी जो CPSEs हैं, उनका turnover 15.4 परसेंट बढ़ा, उनकी foreign exchange earnings भी 9.6 परसेंट बढ़ीं। मैं ये फिगर्स केवल इसलिए दे रहा हूं कि आपको चिंता करने की आवश्यकता नहीं है, सभी तरह से देश की economic growth हो रही है। इस देश में energy की growth भी हुई है। Power growth 6.3 परसेंट हुई, coal growth 9.3 परसेंट हुई, यानी हर चीज की growth हो रही है, आप चिंता न करें। यहां तक कि अमरीका के प्रेज़ीडेंट ओबामा जी ने अपने भाषण में बड़ी घबराहट के साथ अपने साथियों से कहा कि जिस तरह से हिंदूस्तान में

सबसे ज्यादा इंजीनियर्स पैदा हो रहे हैं, डॉक्टर्स पैदा हो रहे हैं, मैनेजर्स पैदा हो रहे हैं, अगर हमारी व्यवस्था में हम उनसे आगे नहीं बढ़े, तो हिंदुस्तान हमसे बहुत आगे बढ़ जाएगा। यह ओबामा साहब की प्रॉब्लम है और उनको इस बात को लेकर घबराहट हो रही है।

उपसभाध्यक्ष जी, रोटी, कपड़ा और मकान सबकी बुनियादी जरूरत है। मैं इनको salute करता हूं कि इन्होंने उन परिस्थितियों में न्यूक्लियर एनर्जी का agreement किया। सरकार चली जाए, लेकिन देश को बचाना है। यह इनकी भावना थी, यह हमारे नेता श्रीमती सोनिया गांधी की भावना थी, हमारे युवा नेता श्री राहुल गांधी की भावना थी और हमारे प्रधान मंत्री की भावना थी कि हमें सरकार नहीं बचानी है, बल्कि हमें देश को बचाना है। खासकर में राजस्थान का हूँ और हमें पता है कि हमारे यहां न कोयला है और न पानी है। अभी उन्होंने बताया कि दो रिएक्टर्स already चालू हो गए हैं और पहले भी चालू हुए थे। मेरा माननीय प्रधान मंत्री जी से अनुरोध है कि आप राजस्थान में जितने Nuclear Power Reactors लगाना चाहते हैं, आप वहां पर लगाएं। हमारे पास बहुत जमीन है, कोई population नहीं है, कोई खतरा नहीं है और कोई population को कोई खतरा नहीं है। वहां मीलों-मील तक लोग नहीं हैं। आप वहां पर रिएक्टर्स लगाएं और वह पावर राजस्थान को भी मिले और सारे हिन्दुस्तान को भी मिले। हमें इसमें कोई असुविधा नहीं होगी।

महोदय, एक सेमिनार में किसी ने कहा कि मुंबई को कमर्शियल हब बना दिया जाए। इसमें हमें कोई आपत्ति नहीं है, लेकिन आप कैसे उसको कमर्शियल हब बना सकते हैं, जहां पर धर्म के नाम पर लड़ाई हो, जाति के नाम पर लड़ाई हो और क्षेत्र के नाम पर लड़ाई हो? हमें शांति चाहिए। कमर्शियल हब तब बन सकता है, जब वहां पर शांति हो। यह शांति जहां नहीं होगी, जहां के लोगों की भावनाओं में शांति नहीं होगी, वहां पर यह हब नहीं बन सकता है..(व्यवधान)..

DR. (SHRIMATI) NAJMA A. HEPTULLA: Sir, we have to move the amendments before 6 o'clock.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Santoshji, please conclude.

SHRI SANTOSH BAGRODIA: Sir, I am finishing my speech. Just give me five minutes. ..(*Interruptions*).. महोदय, मैं जल्दी से एक-दो मिनट में आपको बता देता हूँ। मैं sugar की बात नहीं करूंगा, वह हो चुकी है। मैं केवल small industries की बात बताना चाहता हूँ। That is very dear to me and also very dear to all of us. The UPA-I passed an Act. Many issues were raised in that Act like supply of steel, supply of coal and all this, but a very revolutionary decision was taken. This is now an Act, this is a law. This law says that payment by PSUs and everybody else will have to be made to small industries within 45 days from the day of acceptance. This law was not there before. Earlier, they were paying in 180 days or they were paying in one year. Now, under this law, it has to be paid within 45 days. Sir, the National Rural Health Mission was launched in April 2005 by the hon. Prime Minister, Dr. Manmohan Singh, to provide accountable, accessible and quality health care in the remotest corners of India. Every year, about Rs.50,000 crores are being given by the Government to upgrade physical infrastructure, for provision of equipment and engagement of human resources, personnel at the District Health Centres. During the last five years, about 90 per cent of the District Health Centres have been upgraded while 70 per cent of Primary Health Centres are under the process of upgradation. Sir, Janani Suraksha Yojna has

been introduced for the welfare of women and children. मैं केवल कार्यक्रमों की बात बता रहा हूँ, जिन पर इस सरकार ने हजारों करोड़ रुपए लगाए हैं, जहां आवश्यकता थी। जब शिक्षा की बात आई, तो मैं नागालैण्ड की बात करना चाहता हूँ। पता नहीं आप लोगों में से कितने लोगों को नागालैण्ड के बारे में पता है, क्योंकि मैं 1960 से नागालैण्ड जा रहा हूँ। वहां जाने के लिए दीमापुर, इंफाल जाने के लिए मिलिट्री का एक convoy जाता था।

हमारी गाड़ी बीच में रहती थी। आगे और पीछे मिलिटरी रहती थी, तब जाकर हम वह रास्ता पार करके मणिपुर पहुंचते थे। यह मैंने खुद किया है और वर्षों तक किया है। आज नागालैंड में 100 परसेंट education है। इस education के कारण क्या हुआ? वहां शांति हुई और उस शांति का लाभ क्या हुआ कि आज ordinary बच्चे नागालैंड घूमने जा सकते हैं। मेरी बेटी अभी थोड़े दिन पहले नागालैंड गई थी। वह किस परिस्थिति में गई, मैं बहुत घबराया हुआ था, लेकिन वह बहुत आराम से गई और आराम से आ गई। यह शिक्षा का लाभ होता है। शिक्षा के क्षेत्र में इस सरकार ने क्या किया? सर्व शिक्षा अभियान चलाया, मिड-डे मील प्रोग्राम चलाया, राष्ट्रीय माध्यमिक शिक्षा अभियान चलाया, Right of Children to Free and Compulsory Education Act पास किया।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Bagrodia, please conclude.

SHRI SANTOSH BAGRODIA: Sir, I am just using the names only. I am not going into the details. 373 model colleges को फायदा मिला। National Mission for Education through Information and Communication Technology "चलाया। भारत को साक्षर बनाने का अभियान चलाया।" National Council for Higher Education and Research will soon be established. Foreign Education में भी सुविधा कराई। ...(व्यवधान)... सांसद के रूप में हमें जिम्मेदारी के साथ ...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : जल्दी खत्म कीजिए।

SHRI SANTOSH BAGRODIA: I am just finishing. Last two minutes, please. सांसद के रूप में हमें जिम्मेदारी के साथ इस सरकार का मार्गदर्शन और समर्थन करना चाहिए, जो यू.पी.ए. की अध्यक्ष और प्रधान मंत्री के नेतृत्व में अपनी पूरी ईमानदारी के साथ समाज के प्रत्येक वर्ग को विकास का अवसर प्रदान करने के लिए प्रयासरत है।

इन्हीं शब्दों के साथ मैं महामहिम राष्ट्रपति जी के प्रति धन्यवाद और कृतज्ञता ज्ञापित करने वाले इस प्रस्ताव को स्वीकार करने के लिए इस सभा से अनुरोध करता हूं।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, the Motion that has been moved and seconded is that an Address be presented to the President in the following terms:

"That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on February 22, 2010."

Now, there are 643 amendments to the Motion which may be moved at this stage.

SHRI MOINUL HASSAN (West Bengal): Sir, I beg to move:

1. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the Government Programme to protect the river bank erosions of different rivers of the country."

2. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the rehabilitation programme of common citizen evicted from the site of river bank erosions of different parts of the country."

3. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about establishment of the Centrally-Sponsored Medical College in the district of Murshidabad."

4. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the development programme for the physically handicapped people of the country."

5. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the establishment of a Centrally Sponsored Engineering Colleges in the minority populated parts of different States of the country."

6. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention to provide free coaching for the weaker section in different examinations *i.e.*, from Secondary level upwards."

7. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about the rehabilitation package for families of Police personnel and common citizen stain by Maoists."

8. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about any financial package for the Senior Citizen of the country."

9. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the rehabilitation package for the families of farmers who have committed suicide due to heavy burden of debt.."

10. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention to provide any incentives to all school going girl child of the country."

11. That at the *end* of the Motion, the following be *added*, namely:---

"but regret that the Address does not mention its intention to amend the Payment of Gratuity Act under the Companies Act.."

12. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention the steps taken to provide treatment to common people who are falling ill by drinking contaminated water."

13. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention any package for the benefit of small shoppers in the country."

14. That at the *end* of the Motion, the following be *added*, namely:---

"but regret that the Address does not mention any comprehensive policy for the unemployed youth of the country."

15. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention rehabilitation package for the compulsorily terminated employee in different Public Sector units of the country."

16. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about any legislation for the unorganized labour force."

17. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not talk about any legislation for casual workers and contractual workers of the country."

18. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention regarding the sexual harassment of women at works place."

19. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention regarding growing incidents of honour killing in different parts of the country."

20. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about the activities of Khap Panchayats in different parts of the country."

21. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the tax relief for the pensioners of the country."

22. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention any scheme for fertilizer subsidy in the interest of the farmers of the country."

23. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about regarding the discussion on the Justice Rajendra Sachhar Committee Report on Muslim Minority in the House."

24. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention regarding the discussion on the Justice Ranganath Misra Commission Report on other Backward Communities in the House."

25. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention any plan to improve the Postal Services in the country."

26. That at the *end* of the Motion, the following be *added*, namely:---

"but regret that the Address does not mention any programme to improve the mobile connectivity in the remote areas of the country."

27. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention any comprehensive plan for the betterment of the children of our country."

28. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the Address does not mention any comprehensive policy on Sports of the country."

29. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention regarding the Pension for the renowned old aged sportsperson of the country."

30. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention any policy to improve the financial condition of renowned artisans, specially those who are living in the remote areas of our country."

31. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention any comprehensive plan to improve the livelihood of the common people who are living in the Hill Areas.

32. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention any programme of the Government to establish peace in the North-East Region of the country."

33. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about the price rise of sugar."

34. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about the recent rail accidents in different parts of the country."

35. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the repair works of century old railway bridges."

36. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the heinous activities of Maoists all over the country."

- SHRIMATI MAYA SINGH (Madhya Pradesh): Sir, I beg to move:
- 37. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's total failure to control rising prices of all essential commodities particularly of cereals, pulses, edible oils, sugar, fruits and vegetables which has adversely affected the housewives managing household kitchens and the poor people throughout the country."

38. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government utter failure to contain terrorism in the country which is taking a heavy toll of innocent people in various parts of the country."

- 39. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not refer to the acute shortage of drinking water throughout the State of Madhya Pradesh and Government's resolve to solve the problem and release adequate grants to the State to provide potable water to the people of Madhya Pradesh.
- 40. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about the severe power shortage in Madhya Pradesh and Government resolve to solve the problem on priority."
- 41. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not refer to the inadequate number of roads and highways and dilapidated condition of existing roads and highways in the State of Madhya Pradesh Government's resolve to provide adequate network of roads in the State on priority basis."
- 42. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about the apathetic attitude of the centre towards Madhya Pradesh in allocating coal from the Central pool to the State which has adversely affected the industrial development and power generation in the State."

43. That at the *end* of the Motion, the following be *added*, namely:---

"but regret that the Address does not declare that a permanent bench of the Madhya Pradesh High Court will be established at Bhopal, the capital of Madhya Pradesh on priority basis."

- 44. That at the *end* of the Motion, the following be *added*, namely:--
 - "but regret that the Address does not refer to deep frustration and anger amongst the youth of the nation due to severe unemployment in the country compounded by the recession and slowdown in the economy which is being exploited by antisocial and anti-national elements to sure the unemployed youth for dubious activities including acts of terrorism and violence and Government's concrete action plan to eradicate unemployment amongst the youth on priority basis."
- 45. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not declare to make right a employment a fundamental right by amending the Constitution of India."
- 46. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not declare that the Government will pay unemployment allowance to the unemployed youth of the nation."
- 47. That at the *end* of the Motion, the following be *added*, namely:--
 - "but regret that the Address does not mention about the ever increasing cases of vector borne diseases like malaria, dengue, encephalitis, filaria in Madhya Pradesh and other parts of the country and Government's determination to contain vector borne diseases on priority basis."
- 48. That at the end of the Motion, the following be added, namely:-

"but regret that the Address is silent about the Government's resolve to provide cheap and affordable healthcare to the poor on priority basis."

49. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the ever increasing incidents of crimes and atrocities on women and girls, particularly rape, kidnapping, killing etc., and more so on the women belonging to weaker sections of society and Government's resolve to stop them effectively by providing more deterrent and stringent penal provisions in the existing laws."

- 50. That at the *end* of the Motion, the following be *added*, namely:--
 - "but regret that the Address does not declare to provide capital punishment for committing rape on girls and women by suitably amending the Indian Penal Code."
- 51. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about Government's resolve to make reservation for women in Judiciary and public employment." 52. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about anger and unrest prevailing amongst the farmers due to faulty procurement policy of the Government which has led to the exploitation of farmers in the country."

53. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's resolve to impose complete ban on religious conversions in the country."

54. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's resolve to impose complete ban on cow slaughter throughout the country,"

55. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about promotion of tourism in a big way in the State of Madhya Pradesh which has the requisite potentials in this regard."

56. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's resolve to complete the establishment of BPCLs refinery at Bina in Madhya Pradesh written a time frame."

57. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about Government's resolve for rapid industrialization of Madhya Pradesh on priority basis."

58. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about accelerating the setting up of food processing industries and other village industries in the State of Madhya Pradesh."

59. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about constantly falling sex ratio in the country which has assumed alarming proportions."

60. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any policy to stop nudity and vulgarity being shown in films and television channels."

61. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about the incomplete irrigation projects of Madhya Pradesh and Governments intention to give financial held to complete them within a time-frame."

62. That at the end of the Motion, the following be added, namely:-

- "but regret that the Address does not mention about strengthening of and bringing uniformity in subordinate courts system throughout the country to provide timely justice to the people."
- 63. That at the end of the Motion, the following be added, namely:-

"but regret that the Address is silent about Governments determination to check firmly the increasing trade of spurious drugs in the country."

64. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any concrete programme to effectively deal with the increasing dangers of naxalism in the country."

65. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the serious situation arising out of the depleting level of ground water in the country."

- 66. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about the presence of millions of illegal immigrants and overstaying foreigners in the country posing a great threat to the internal security and law and order situation in various parts of the country."
- 67. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about inordinate delays in the completion of ongoing development projects in the country resulting in huge cost overruns and Government's determination to ensure timely completion of all development projects."
- 68. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention that interest free loans will be given to farmers by the Banks and financial institutions whose corps are lost in natural calamities in the country."
- 69. That at the *end* of the Motion, the following be *added*, namely:--
 - "but regret that the Address does not assure the senior citizens who live alone due to disintegration of Joint family system to provide foolproof security to them throughout the country and more so in the national capital and other cities."
- 70. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention about the complete lawlessness in the national capital, national capital region and other parts of the country where robberies, snatchings, rapes, murders, etc. have become very routine and Governments determination to control the lawlessness and protect the life and property of the citizens."

- 71. That at the *end* of the Motion, the following be *added*, namely:--
 - "but regret that the Address does not refer to the ever increasing fatal accidents on roads and highways in the country and Governments determination to take measures to reduce the accidents and provide immediate medical help to the accident victims."
- 72. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention that Government will make rainwater harvesting compulsory for every establishment and household throughout the country to solve the water problem."
- 73. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about the acute shortage of fertilizers in the country and more so in Madhya Pradesh and Government's determination to solve the problem on priority basis."
- 74. That at the *end* of the Motion, the following be *added*, namely:-
 - "but regret that the Address does not mention about the pilferage and supply of underweight LPG cylinders to the households by the oil companies and agencies and unabated black-marketing thereof causing avoidable hardships to the housewives and Government's determination to stop the malpractice in totality."
- 75. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention that right to food will be made fundamental right by amending the Constitution of India."
- 76. That at the *end* of the Motion, the following be *added*, namely:--
 - "but regret that the Address does not mention about the menace of adulteration of petroleum products throughout the country and Government's determination to curb this menace effectively."
- 77. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about Government's determination to pay appropriate monthly pension to all the needy widows, single women and old women in the country so as to ensure quality life for them."
- 78. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not refer to the plight of streets children of the country and Governments determination to protect them and implement welfare measures for them.
- 79. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address is silent about poor State of affairs of orphanages and Government determination to improve their lot on priority."

80. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about complete electrification of the villages in Madhya Pradesh within a time-frame."

- 81. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about the large number of missing children in the country and Government's failure to trace them and unite them with their families."

SHRIMATI BRINDA KARAT (West Bengal): Sir, I beg to move:

- 82. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address fails to mention the Central Government policies responsible for price rise such as future trade in essential agricultural commodities like potatoes, wheat, some variety of pulses; weakening of Public Distribution System; and cuts in food grain allocation of 75% to the State since last few years."
- 83. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address fails to mention the hike in fertilizer prices which will badly hit the Indian farmers who are already burdened by the impact of drought and floods."
- 84. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address fails to mention that the Central Government policies helped 33 sugar companies to make a huge profit in a year from 30 crores to over 900 crores while consumers had to pay over Rs. 40/- a kilo for sugar."
- 85. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address fails to mention that the prices of the additional allocation is double the price of the TDPS APL allocation for which reason States have not lifted the grain demanding it should be given at APL prices."
- 86. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address fails to mention (i) any time framework for the food security legislation, and (ii) reform that the public distribution system requires for making it a universal distribution system instead of the present targeted system."
- 87. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address fails to mention that the Government will ensure protection to workers against retrenchment and also protect their trade union rights."

88. That at the end of the Motion, the following be added, namely:-

"but regret that the Address fails to regret for the incident of killing of an innocent 13 year boy by the security forces and other such cases where innocents have been killed by the security forces."

89. That at the end of the Motion, the following be added, namely:-

"but regret that the Address fails to mention the guarantee for minimum wages that will be paid to the workers by ensuring reduction in the impossibly high productivity norms in NREGA."

90. That at the end of the Motion, the following be added, namely:--

"but regret that the Address fails to mention that Urban Employment Guarantee Act will be enacted to ensure work for the urban unemployed."

91. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address fails to mention the Commitment for ensuring equal right to all disabled citizens in terms of access to housing, food security, health, social security, education through specific affirmative action."

92. That at the end of the Motion, the following be added, namely:-

"but regret that the Address fails to mention that under the Forests Rights Act, the high rejection of claims of other traditional forest dwellers (OTFDs) is due to weakness in the law which will be amended by the Government to ensure that the genuine OTFDs are given pattas."

- 93. That at the *end* of the Motion, the following be *added*, namely:--
 - "but regret that the Address fails to mention that the Government will implement the Ranganath Misra Commission report for the reservation of Muslims in employment."
- 94. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address fails to make any commitment to expedite long pending Bills against Child Sexual Abuse, Sexual Harassment against women in the workplace and also against Sexual Assault."
- 95. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address fails to mention the commitment to include all disabled children in the Right to Education Act."

96. That at the end of the Motion, the following be added, namely:-

"but regret that the Address fails to mention that the most important pillar of education is equality."

97. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the Address fails to mention that it is the corporate sector which will benefit through the policy of incremental disinvestment." 98. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the Eastern States including West Bengal will under the present policy, be deprived of an equal share in the investment for Solar Energy."

99. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address fails to mention that the Government is considering to accept, instead of outright rejection, of the recommendations of the Kirit Parikh Committee to hike prices of cooking gas, diesel and petrol which will have a cascading effect on increasing prices and will ensure that no BPL family will be able to afford a monthly expenditure on a gas cylinder."

100. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address fails to mention that a proper enquiry is required for the reasons for making Air India a sick airline."

101. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address fails to mention increasing number of railway accident."

- 102. That at the *end* of the Motion, the following be *added*, namely:---
 - "but regret that the Address fails to mentioned that ASHAs who constitute the back bone of NRHM will be paid a monthly wage apart from the incentives available to them.
- 103. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address fails to mention that the failure of Central Government to unearth the large amounts of black money in the Indian economy and to taken action against those responsible."

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Shri Ramdas Agarwal; not present. Shri Ravi Shankar Prasad; not present. Shri Shivanand Tiwari; not present. Shri Ravi Shankar Prasad; not present. Shri Shivanand Tiwari; not present. Shri Kalraj Mishra; not present. Shri Bhagat Singh Koshyari; not present. Shri Shriram Pal; not present. Shri Sitaram Yechuri; not present.

SHRI MATILAL SARKAR (Tripura): Sir, I beg to move:

- 253. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the failure of the Government to continue with the independent foreign policy of the country which has withstood the test of time.
- 254. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about tackling global economic recession affecting Indian industries and loss of jobs of lakhs of workers and employees."

- 255. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the failure of the Government to take effective part in strengthening the Non-aligned Movement."
- 256. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the failure of the Government to play an effective role in the United Nations."
- 257. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the failure of the Government to protect Indian citizens from racial attacks in various countries."
- 258. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the failure of the Government to release Indians languishing in jails in various countries."
- 259. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about lakhs of loss of jobs in India during the last two years."
- 260. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the guidelines for the Government in regard to liberalizing Foreign Direct Investment (FDI)."
- 261. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the deprivation of vast majority of poor people to get food under the Public Distribution System in the country."
- 262. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about, the failure of the Government to provide adequate food to poor people in the country."
- 263. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about, the Government's complete failure in adequately identifying the BPL section of the population."
- 264. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about, the Government's failure to re-define poverty line thus want only depriving a majority section of people of food in the country."

265. That at the end of the Motion, the following be added, namely:-

"but regret that there is no mention in the Address about the Government's failure to tackle the huge unemployment problem in the country."

266. That at the end of the Motion, the following be added, namely:-

"but regret that there is no mention in the Address about the Government's failure to pass the Women Reservation Bill."

267. That at the end of the Motion, the following be added, namely:-

"but regret that there is no mention in the Address about the Government's failure to review the Centre-State relations as per the demands of the State Governments."

268. That at the end of the Motion, the following be added, namely:-

"but regret that there is no mention in the Address about the Government's failure to allot at least six per cent of GDP for education."

- 269. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the failure of the Government to invest enough money in public sector and social sectors to face the ongoing economic melt down."
- 270. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address that 95 per cent of the 43 crore unorganised workers will not get any benefit of the Unorganised Workers Social Security Act, 2008 owing to conditionality of BPL attached to the related social security schemes listed in the Act.
- 271. That at the end of the Motion, the following be added, namely:-

"but regret that there is no mention in the Address about the Government's failure in checking the procurement of obsolete ammunitions."

272. That at the end of the Motion, the following be added, namely:-

"but regret that there is no mention in the Address about the urgent need for drastically revising and/or correcting the official definition of 'poverty line' which as turned totally obsolete."

- 273. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the innumerable cases of suicide by the farmers during last few years in 'rural India' for whom 'a new deal' is promised."
- 274. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the failure of the Government to contain unprecedented rise in prices of essential commodities, vegetables, edible oil, tea, sugar and Dal in particular."

- 275. That at the *end* of the Motion, the following be *added*, namely:--
 - "but regret that there is no mention in the Address about the huge financial loss to the Government exchequer in granting 3G spectrum."
- 276. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the failure of the Government to take serious steps on the disastrous impact of global slow down on millions of workers who have lost their jobs, livelihood and earnings due to closure, lay off, wage-cuts, retrenchment, etc. across various sectors."
- 277. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about, the cases of job loss of lakhs of workers engaged in diamond polishing industries in Gujarat and reported suicide of some 71 workers in Saurashtra alone."
- 278. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the Government's attempt to redefine India's fundamental principle of "*per capita* emissions" norm while negotiating how the burden of reducing green-house gases globally, is shared."
- 279. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about increasing the share of States in the Central taxes to 50 per cent in a phased manner."
- 280. That at the end of the Motion, the following be added, namely:-

"but regret that there is no mention in the Address about any special package for the special category States to enable them to narrow down, regional disparities."

- 281. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about a one-time Debt Relief Package by writing off all the outstanding Central Government loans including interest thereon of the North-Eastern States."
- 282. That at the end of the Motion, the following be added, namely:-

"but regret that there is no mention in the Address about any scheme for employment of unemployed youth of the Special Category States."

- 283. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about any comprehensive legislation for the welfare of agricultural workers in the country."

- 284. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about any concrete steps to control unabated suicides being committed by the farmers in the country."
- 285. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the steps being take to expedite land reforms in the country."
- 286. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about universalisation of Integrated Child Development Scheme."
- 287. That at the end of the Motion, the following be added, namely:-

"but regret that there is no mention in the Address about realignment of the proposed Trans-Asian Highways and Trans-Asian Railways to pass through Tripura."

- 288. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the strong reaction of agriculture experts, economists and opposition political parties on the Government's announcement of decontrolling the prices of all fertilizers, except nitrogen-based urea from April, 2010."
- 289. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the Government's failure to ensure availability of food at affordable prices to 78 per cent of 'AAM AADMI' whose daily income is less than Rs. 20 as mentioned in a Government appointed Committee Report and also its failure to properly identify large sections of these people who are actually living under poverty due to faulty parameters of BPL."
- 290. That at the end of the Motion, the following be added, namely:-

"but regret that there is no mention in the Address about the lack of sincerity and seriousness of the Government to tackle the CPI (Maoist) menace in various parts of the country."

- 291. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the failure of the Government to take steps for the development of under-developed remote villages."
- 292. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the failure of the Government to black-list the US multinational Monsanto."

"but regret that there is no mention in the Address about the failure of Government to bridge the gap of demand and supply of electricity."

294. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that there is no mention in the Address about the failure of the Government to supply coal according to the needs of power plants in the country."

- 295. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the failure of the Government to achieve the targeted 20 kilometer road construction per day."
- 296. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the failure of the Government to achieve viability of Air India."
- 297. That at the end of the Motion, the following be added, namely:-
 - "but regret that there is no mention in the Address about the failure of the Government to take effective steps for smooth navigation of Haldia-Kolkata Port by indulging regular dredging activities."

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Shri Sitaram Yechuri; not present. Shri Tapan Kumar Sen; not present. Shri Prasanta Chatterjee; not present.

SHRI MATILAL SARKAR (Tripura): Sir, I beg to move:

- 306. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about the Government's failure in curbing the sky-rocketing price-rise of essential commodities."
- 307. That at the *end* of the Motion, the following be *added*, namely:--
 - "but regret that the Address does not mention about the Government's failure to universalize the public distribution system in the face of serious nature of rise in prices."
- 308. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the Government's failure is providing food to all at affordable prices."

309. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the Government's failure in stopping farmers' suicides by extending agricultural facilities to them."

310. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the Government's failure in providing institutional loans to farmers at 4 per cent rate of interest."

"but regret that the Address does not mention about the Government's failure in providing institutional loans to small artisans for growth of villages industries."

312. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the Government's failure in checking diversion of agriculture from cereals to non-cereals production."

313. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the Government's failure in preventing serious diversion of land from agrit to non-agricultural sectors."

314. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the Government's failure in preventing the growing dependence of the country on import in respect of food grains."

315. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the Government's failure in checking drop-outs from elementary level to secondary level education."

316. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's failure to restrain the money power from capturing the field of higher education through large scale privatization of education system."

317. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's failure to provide compulsory education to the poor upto the secondary level at costs within their reach."

318. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's failure to provide land to the tillers."

319. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's failure to provide houses to the crores of poor people."

- 320. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about Government's failure to provide medical facilities to the common people at affordable expenses."

"but regret that the Address does not mention about Government's failure to provide jobs to the growing number of unemployed people."

322. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's failure to prevent retrenchments in factories."

- 323. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about Government's failure to bring up a legislation on the right to employment as a fundamental right."
- 324. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about Government's failure to implement the recommendations contained in the Sachar Committee and Ranganath Misra Commission reports."
- 325. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's failure to check inflow of foreign investment in the open market creating artificial crises."

326. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's failure to prevent farmers from migrating from farming lands helplessly."

327. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's failure to provide fertilizers to the farmers at subsidized rates and remunerative prices for their produces."

328. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's failure to extend coverage of irrigation over agricultural land to the possible extend."

329. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's failure to provide transport facilities to the north-eastern states to the possible extend."

330. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Government's failure to encourage the growth of industries in the north-eastern region."

- 331. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about Government's failure in the economy of the north-eastern region in the eye of the 'look-east' policy."
- 332. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about formulation of a special programme of development for the north-eastern region to harness all its potential keeping in view the backwardness of the region."
- 333. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about harnessing hydro-electricity potential lying untapped in the north-east, in the national interest."
- SHRI MOINUL HASSAN (West Bengal): Sir, I beg to move:
- 334. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the fair wages for Bidi workers."

335. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the legislation for the workers engaged in construction activities."

336. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the Government's Action Taken Report on the Justice Ranganath Misra Commission Report."

337. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about providing irrigation facility in the remote areas of the country."

338. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the miserable condition of textile workers due to global economic recession."

- 339. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about the proper nourishment of children."
- 340. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about the problems being faced by women teachers due to their posting at distant places from residence."

"but regret that the Address does not mention about overloading syllabi of school going children."

342. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the inclusion of proper secular curriculum in our education system."

343. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the regulation fees charged in the private education institutions."

344. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the old age pension scheme for farmers."

345. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the Government's planning to combat the fundamentalist forces in the country."

346. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the compensation for those who are killed by maoists in different parts of the country."

347. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the outcome of the last National Development Council meeting."

348. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the resume of the next

- SHRI PRABHAT JHA (Madhya Pradesh): Sir, I beg to move:
- 349. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention any clear time-frame to control the increasing prices of the food items and bring them down to normal standard."

350. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention any crop insurance scheme."

351. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention the time by which the Food Security Bill would be tabled to ensure the food security."

352. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention any action plan to promote the investment in micro, small and medium scale industries."

- 353. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about the approval of the Gujarat Organised Crime law sent by the Government of Gujarat for the approval of the Centre."
- 354. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about ending the ceasefire along the Line of Control despite the increase in intrusion by terrorists across the line of control in Jammu and Kashmir."
- 355. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any action plan necessary for the modernization of the armed forces."

356. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention any special action plan to bridge the gap between rural India and urban India."

357. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention the declaration of any action plan for the welfare of agricultural labour, especially women agricultural labour."

358. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any action plan regarding water conservation to overcome the potable water crisis."

- 359. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention any road map regarding stringent action essential for controlling the growing incidents of terrorism and naxalism."
- 360. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention regarding the assurance to make judiciary and bureaucracy free from corruption."

361. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any proposal to abolish step by step article 370 of the Constitution regarding Jammu and Kashmir State."

362. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the intrusion in the country from the bordering States (especially) from North-eastern borders) and the threat to the national security therefrom."

"but regret that the Address does not mention about the declaration of any special package for the development of the North-East region."

364. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention any scheme/proposal regarding educational development of economically weaker sections and reservation for them."

365. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the rapidly growing terrorism in the country and bringing a law to curb their disruptive designs."

366. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the acts of violence against Indians by the Maoist, in our friendly neighbouring country, Nepal and improving our traditional cultural relations with Nepal."

367. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the racial attacks on Indians in foreign soil particularly in Australia."

368. That at the end of the Motion, the following be added, namely:-

"but regret that the Address reiterates in commitment to get the Women Reservation Bill passed but does not mention about any categorical assurance regarding the same."

- 369. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about the date when the Constitution Amendment Bill seeking to provide 50 per cent reservation to women in Panchayats and urban bodies will be tabled for voting to get it passed."
- 370. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about bringing compulsory Education Law within the purview of Right to Information."

371. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any plan to meet the shortfall of teachers prevailing in the higher educational institutes in the country at the earliest."

372. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any specific action plan regarding imparting literacy to the adult illiterates of the country."

"but regret that the Address does not mention about any proposal regarding economic reforms and disinvestment."

374. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about enactment of any law to make foreign institutional investment in Indian Stock Exchange more stringent."

375. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any action plan to check water pollution in the country."

376. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about implementation of a comprehensive scheme for constructing highway connecting four metropolitan cities of the country."

377. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the proposal to help Air India to get rid of its debt or any proposal of its pirvatization."

378. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about safety of Railways."

379. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any proposal of modernization and increasing speed of Railways."

380. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any proposal regarding upgradation of health care standard in the country."

381. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about threat to India from China."

382. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about Copenhegan Conference regarding climate change."

383. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about the Sageer Ahmed report on autonomy of Jammu and Kashmir."

384. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention anything about the report of the Ranganath Misra Commission."

"but regret that the Address does not mention about wild-life conservation, especially the conservation of tigers."

386. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any proposal regarding uniformity in price fixation of food items especially sugar and milk."

387. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about scheme of flood control, and irrigation through linking of rivers."

388. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any time-bound scheme for uprooting increasing terrorism from the country."

389. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about destroying terrorist camps being run in Pakistan and Pakistan occupied Kashmir by launching an attack on such camps."

390. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about efforts being made to declare Pakistan as a terrorist country."

391. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any scheme to strengthen the existing provisions of the National Security Agency which has been constituted recently."

392. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any scheme to increase the agricultural produce and to bring more land under irrigation facility."

393. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any time-bound concrete plan for providing pure drinking water to all people in the country."

394. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any scheme to check the ongoing commercialization of medical sector."

395. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any concrete action-plan to control the population growth."

"but regret that the Address does not mention about any plan to check the illegal intrusion of Bangladeshis in Assam and other States."

397. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any time-bound plan to expel illegal Bangladeshi from the country despite the Supreme Court's order."

398. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any national plan for promotion of the games especially traditional games in the country by constructing at least one stadium in every district of the country and making arrangement for training in these games."

399. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any plan to prevent the constant increasing incidents of suicides by the farmers in the country."

400. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any plan to expedite the scheme of linking rivers and complete it in schedule time."

401. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about reviving public sector undertakings running in loss."

402. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any time-bound programme for eradicating bonded labour, especially child labour."

403. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any plan to save the farmers committing suicide everyday under the burden of debt."

404. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any plan to deal with floods and natural calamities."

405. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about reducing the rate of interest on loans being given to farmers from six per cent to one per cent."

406. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about any scheme for security of elderly persons, women and girls in the National Capital Territory of Delhi."

"but regret that the Address does not mention about setting up of new courts in view of increasing number of cases in existing courts."

408. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any scheme of filling the vacancies of judges in view of heavy scarcity of judges in courts."

409. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any plan to equip police with modern weapons within a certain period."

410. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about existing anomalies in Mahatma Gandhi Rural Employment Guarantee Scheme."

411. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about any plan to enforce Mahatma Gandhi Rural Employment Guarantee Scheme strictly and effectively in country so that the needy people could get employment."

412. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the Address does not mention about enacting any effective legislation to impose complete ban on slaughtering of bovine, the foundation of India's social and economic system."

413. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about efforts being made for protection of innocent Tamilians killed in the clash between Army and LTTE in Srilanka."

414. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the Address does not mention about curbing the acquisition of fertile land by various State Governments for setting up special economic zones (SEZ) and giving adequate compensation to farmers for acquired land."

415. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about imposing any effective curb on terrorism being sponsored by Pakistan in the entire country."

416. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the Address does not mention about imposing any curb on the activities of communist naxalism, spreading rapidly in the country."

"but regret that the Address does not mention about the scheme to check the inflow of fake currency into the country *via* Pakistan, Bangladesh, Nepal and other countries."

418. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any scheme to stop the ongoing anti-India activities in Bangladesh and Nepal."

419. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any scheme to destroy the terrorist camps running in Bangladesh."

420. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about any scheme to check the incidents of harassing and terrorizing the Indians living in Nepal."

421. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the Address does not mention about any plan to check the illegal trafficking of human organs prevailing in the county."

- 422. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about any scheme to prevent the abduction of small children, exploitation and their murder in various States of the country, particularly in the National Capital Territory of Delhi and its adjoining areas."
- 423. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about any plan to prevent the manufacturing and sale of spurious drugs on large scale in the country."
- 424. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about the implementation of recommendations made by the Farmer Commission constituted for the reforms of agricultural sector."
- 425. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about increasing the support price of agricultural products."

426. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the adequate power supply to farmers and villagers of the country."

"but regret that the Address does not mention about any scheme regarding the provision of housing, occupation loan to farmers on low interest rate."

428. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any time-bound scheme to reduce or curb the increasing unemployment in the country,"

429. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any scheme to check the scams in the corporate sector."

430. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any scheme to stop the increasing foeticide in the country."

431. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention about any micro finance scheme."

432. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the promotion of export of handicrafts of the country."

433. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about any reforms in defence policy."

434. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about the formation of Telengana State."

435. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about implementation the suggestions of Administrative Reforms Commission."

श्री श्रीगोपाल व्यास (छत्तीसगढ़): महोदय, मैं प्रस्ताव करता हूं कि:

436. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में पश्चिम बंगाल में वामपंथी अतिवादियों के साथ सतारूढ़ दल के व केन्द्र में सरकार में शामिल दल के लोगों की हिंसक मुठभेड़ों का कोई उल्लेख नहीं है।"

437. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में धर्म निरेपक्षता के लिए जनादेश का उल्लेख करते समय पंथ-विशेष को विशेष लाभ देने में विवशता का कोई उल्लेख नहीं है।" 438. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में संविधान-अमान्य अल्पसंख्यकों की पंथ आधारित आरक्षण की मांग के कारण अनुसूचित जातियों के हितों को संकट में डालने का कोई उल्लेख नहीं है।"

439. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में भिन्न-भिन्न राजनीतिक व क्षेत्रीय मांगों का समाधान ढूंढ़ने के प्रयासों में 'भारत के हिमालय से सागर तक एक राष्ट्र' होने का कोई उल्लेख नहीं है।"

440. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में जम्मू-कश्मीर में बढ़ती आतंकवादी घुसपैठ को जानते हुए भी सेना को वापस बुलाने और पंडितों की घाटी में वापसी में असमर्थता का कोई उल्लेख नहीं है।"

441. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में वामपंथी अतिवादियों के मुकाबले पुलिस के पास शस्त्र-बल की कमी व बारूदी सुरंगों से बचने के लिए आधुनिकतम वाहनों के न होने का कोई उल्लेख नहीं है।"

442. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में वामपंथी अतिवादियों का साथ देने वाले तथाकथित मानवाधिकार वालों द्वारा समाज, राज्य व सुरक्षा बलों का मनोबल गिराने के प्रयासों को परिलक्षित करने का कोई उल्लेख नहीं है।"

443. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में आस्ट्रेलिया, अमरीका और यूरोप के अनेक देशों में भारतीयों पर हो रहे हमलों के बारे में किसी चिंता का कोई उल्लेख नहीं है।"

444. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में बंगलादेश, पाक व श्रीलंका में भारतीय मूल के अल्पसंख्यकों की स्थिति सुधारने में विफलता का कोई उल्लेख नहीं है।"

445. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में चीन के कब्जे वाली जमीन को वापस लेने के किसी भी प्रयास का कोई उल्लेख नहीं है।"

446. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में देश में अवैध घुसपैठ किये हुए करोड़ों लोगों की वापसी करने का कोई उल्लेख नहीं है।"

447. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में 'सौर मिशन' में लक्ष्य प्राप्ति के लिए अब तक विशेष प्रगति प्राप्त करने में विफलता का कोई उल्लेख नहीं है।"

448. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में नई खाद नीति बनाने में विलंब का कोई उल्लेख नहीं है।"

449. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में जीवन निर्वाह की लागत में अभूतपूर्व वृद्धि से त्रस्त जनता को समय पर राहत देने में विफलता का कोई उल्लेख नहीं है।" 450. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थातः--

"किन्तु खेद है कि अभिभाषण में पूर्वोत्तर की राजधानियों में से एक को छोड़कर शेष को रेल सेवाओं से जोड़ने में विफलता का कोई उल्लेख नहीं है।"

451. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में सम्पूर्ण जम्मू-कश्मीर को भारत की रेल सेवा से जोड़ने की किसी योजना का कोई उल्लेख नहीं है।"

452. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में करोड़ों रुपये और लंबा समय व्यतीत होने के बाद भी पवित्र गंगा, यमुना नदियों को प्रदूषण मुक्त करने के लिए किसी कार्यक्रम का कोई उल्लेख नहीं है।"

453. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थातः--

"किन्तु खेद है कि अभिभाषण में संविधान के आदेश, ग्रामीण विकास के स्थायी आधार, महात्मा गांधी सहित आधुनिक संतों की पुकार और करोड़ों लोगों के हस्ताक्षर मिलने पर भी सम्पूर्ण देश में गो रक्षा की दिशा में किसी प्रयास का कोई उल्लेख नहीं है।"

454. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थातः--

"किन्तु खेद है कि अभिभाषण में हजारों निर्दोष लोगों, पुलिस व अन्य सुरक्षा कर्मियों की हत्या के बाद भी राष्ट्र-बाह्य निष्ठा व वामपंथ से सहयोग की मृग-मरीचिका से बाहर आकर, 'एक सत् विप्रा: बहुधा वदन्ति एवं सर्वेपि सुखिन: सन्तु आदि' उच्च आदर्शों की ओर युवा पीढ़ी का ध्यान आकृष्ट करने की किसी योजना का कोई उल्लेख नहीं है।"

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Shri Rudra Narayana Pany; not present. Shri Mahendra Mohan; not present.

SHRI A. VIJAYARAGHAVAN (Kerala): Sir, I beg to move:

490. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about a comprehensive central legislation for the agricultural workers."

491. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about a specific welfare package for the Non-Resident Indians in the Gulf region."

492. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about a proposal for the Universal Public Distribution System."

493. That at the *end* of the Motion, the following be *added*, namely:-

"but regret that the Address does not mention about a specific proposal for providing BPL status to all agricultural labourers."

494. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about a proposal for changing the criteria to identify the BPL families to ensure inclusion of all *Adivasis* and Scheduled Castes in the BPL category."

"but regret that the Address does not mention about a specific proposal to enhance the share of taxes allotted to States."

496. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not mention about stopping the opening of foreign University Campuses in India."

- 497. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not include introduction of a comprehensive Emigration Act which provides for guidelines with respect to the remuneration, working hours, safe accommodation, leisure, weekly off, medical treatments, return journey, etc."
- 498. That at the end of the Motion, the following be added, namely:-

"but regret that the Address does not include the statutory rationing system for the State of Kerala."

- 499. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not include a legislation for NRIs ensuring pension scheme and other welfare measures in line with Non-resident Kerala Welfare Fund Act, 2008 by the State of Kerala".
- 500. That at the *end* of the Motion, the following be *added*, namely:--

"but regret that the Address does not mention a programme for providing houses and housing sites for the scheduled castes, *adivasis* and agricultural labourers."

- 501. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about a comprehensive Land Reforms Act which will ensure the distribution of surplus land to the landless and stop all proposals of reversal of existing Land Reforms Act."

SHRI N.K. SINGH (Bihar): Sir, I beg to move:

- 502. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about creating a Food Intelligence Unit to monitor the behaviour of international prices for timely decisions on imports."
- 503. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about taking steps to minimize the misuse and malpractices in the administration of the schemes which have come to light."

- 504. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about a time bound programme to be fixed and responsibility be assigned for completing the remaining part of the Bharat Nirman Project."
- 505. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention that the Government will encourage the use of renewable energy to provide free electricity particularly in places where either energy generation capability or distribution systems in problematic."
- 506. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about deepening urban poverty and income inequality in urban areas as brought out in the Tendulkar Committee Report."
- 507. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about growing regional inequality in different parts of the country, announcing special Economic Package and according Special Category State treatment to State like Bihar where industrialization has remained weak and private investment also remained hesitant."
- 508. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about constituting a Special Environmental Mitigation and Adoption Fund to bear the cost of Research and Development, Technology transfer and unintended mitigation cost arising out of Global Warming and Climate Change."
- 509. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about fixing responsibility for meeting electricity generation targets so that slippages do not occur during the balance of Eleventh Plan and the Twelfth Five Year Plan."
- 510. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about according priority to modernizing and upgradation of non metro airports through Public Private Partnership (PPP) giving special attention to the airports which serve tourists and pilgrimage destinations like Buddhist Tourist Circuit packages."
- 511. That at the end of the Motion, the following be added, namely:-
 - "but regret that the Address does not mention about fixing of tele-density targets for high broad band connectivity for rural areas so that benefit of internet is also available to the rural economy."

"but regret that the Address does not mention about presentation of quarterly reports on the outcome of the monitoring Unit to the Parliament outlining the project implementation and highlighting cases of slippages and where time and cost overruns have been very significant."

श्री रघुनन्दन शर्मा (मध्य प्रदेश): महोदय मैं प्रस्ताव करता हूं कि:

513. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में इस बात का उल्लेख नहीं है कि जिन रेल लाइनों का अभी तक विद्युतीकरण नहीं हुआ है उनका 2012 तक विद्युतीकरण कर दिया जायेगा, सिंगल लाइनों का दोहरीकरण कर दिया जाएगा एवं छोटी लाइनों को बड़ी लाइन में परिवर्तित कर दिया जायेगा।"

514. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में भोपाल गैस त्रासदी से पीड़ित व्यक्तियों की वित्तीय सहायता बढ़ाये जाने का उल्लेख नहीं है।"

515. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में इस बात का उल्लेख नहीं है कि वोट के लिये तुष्टीकरण की राजनीति को समाप्त करने की दिशा में सार्थक पहल की जायेगी।"

516. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में आस्ट्रेलिया में भारतीय छात्रों के साथ किये जा रहे दुव्यर्वहार को रोकने के लिए कोई सार्थक पहल का उल्लेख नहीं है।"

517. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में प्राथमिक शिक्षा और उच्चतर मा. शिक्षा की गुणवत्ता बढ़ाने के लिए कोई ठोस योजना का उल्लेख नहीं है।"

518. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में अयोध्या में "राम मंदिर का" निर्माण करने के लिए कठिनाइयों को दूर करने का उल्लेख नहीं है।"

519. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में 'राम सेतु' को बचाने के लिए कोई ठोस उपाय किए जाने कोई उल्लेख नहीं है।"

520. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में भारत में समान आचार संहिता लागू करने का वातावरण निर्मित करने के किसी उपाय का उल्लेख नहीं है।"

521. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:--

"किन्तु खेद है कि अभिभाषण में जम्मू और कश्मीर में लागू संविधान का अनुच्छेद 370 समाप्त करने को कोई उल्लेख नहीं है।"

- SHRI D. RAJA (Tamil Nadu): Sir, I beg to move:
- 522. That at the end of the motion, the following be added, namely:-

- "but regret that the Address does not mention about the steps proposal to be taken to control the unprecedented and unabated rise in the prices of essential commodities for the last few months."
- 523. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about the need to introduce the Universal Public Distribution System replacing the present Targeted Distribution System (TDS) to hold the price line and help the common people."
- 524. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not take note of the crucial role played by our Public Sector undertakings and Public Sector Banks in safeguarding the country from the onslaught of global economic crises and the need to strengthen and expand our PSUs and PSBs."
- 525. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about the need to introduce National Urban Employment Guarantee Scheme on the line of National Rural Employment Guarantee Scheme."
- 526. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not take note of the Government's failure to effectively implement the Scheduled Tribes and other Traditional Forests Dwellers (Recognition of Forest Rights) Act."
- 527. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not take note of the Government's failure to take effective measures to protect the Indian Citizens from racial attacks in some foreign countries."
- 528. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about the need to revise the identification of BPL families on the basis of minimum requirements for the survival of human lives."
- 529. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not take note of the fact that majority of the unorganized labour are not covered by the Unorganized Workers Social Security Act, 2008 and the need to make appropriate amendments to the Act."
- 530. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about the need to bring about a comprehensive central legislation for the welfare of the agricultural workers in the country."

"but regret that the Address does not mention about the need to implement Land Reforms Laws effectively all over the country."

- 532. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about the need to reconsider the Government's decision to decontrol the prices of fertilizers according to the New Nutrition based regime."
- 533. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about the Government's failure to take effective steps for the development of underdeveloped remote areas of the country leading to insurgent activities in these areas."
- 534. That at the end of the motion, the following be added, namely:-

"but regret that the Address does not take note of the acute power shortage in the country."

- 535. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not take note of the stagnant agricultural production and the need to take measures to increase the production and productivity in the agriculture sector."
- 536. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about the Government's failure to impress upon the Sri Lankan Government for a political solution to the problems of Tamils in Sri Lanka and proper rehabilitation of the Tamil refugees in Sri Lanka."
- 537. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about the Government's failure to take steps to protect the interests of fishermen who are being harassed by the Sri Lankan Navy personnel."
- 538. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about the need to review the Kachchathive agreement between India and Sri Lanka."
- 539. That at the *end* of the motion, the following be *added*, namely:-
 - "but regret that the Address does not take note of the uncertainty over the number of people below poverty line (BPL) in the country as it varies based on different estimates and the need to adopt a reasonable basis to estimate the number of real BPL families in the country."

"but regret that the Address does not mention about the need to take effective steps to rehabilitate the NRIs coming back from the Gulf countries."

541. That at the end of the motion, the following be added, namely:-

"but regret that the Address does not take note of the Government's failure to implement the National Rural Health Scheme effectively in the country."

- DR. AKHILESH DAS GUPTA (Uttar Pradesh): Sir, I beg to move:
- 542. That at the end of the motion, the following be added, namely:-

"but regret that the Address is silent on Government resolve to create new States of Bundelkhand, Poorvanchal and Harit Pradesh out of the present State of Uttar Pradesh and meet the public demand of creation of Telengana, Vidarbha and Gorkhaland States."

- 543. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about giving special grant of rupee one lakh crores to the State of Uttar Pradesh for initiating accelerated development of Bundelkhand, Eastern parts and other backward areas of Uttar Pradesh as a special case."
- 544. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about the consistent decline in the representation of Scheduled Castes, Scheduled Tribes, Other Backward Classes and physically challenged persons in Government jobs which has put a question mark on the reservation policy itself and Governments resolve to increase their representation in Government Services substantially throughout the country."
- 545. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the blatant efforts of DoPT to dereserve substantial number of reserved posts for Scheduled Castes, Scheduled Tribes and OBCs in the Ministries, Departments, PSUs and other Organizations of the Union Government which is a cause of serious concern for the Scheduled Castes, Tribals and OBCs of the nation."
- 546. That at the *end* of the motion, the following be *added*, namely:--
 - "but regret that the Address does not mention about Government's resolve to clear the backlog of vacancies meant for Scheduled Castes, Scheduled Tribes, OBCs and physically challenged employees in all the Ministries/Departments, PSU and other organisations of the Union Government within a time-frame."

- 547. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to severe decrease in Government jobs due to non filling of lakhs of vacant posts and strategically allowing thousands of posts to lapse in the Ministries, Departments, PSUs and Organisations every year which has adversely affected the reservation policy and thereby denied employment opportunities to the SCs, STs, OBCs and Physically challenged citizens in the Government establishments and Governments resolve to fill up all the vacant as well as lapsed posts in Government, PSUs and other Government Organisations within a time frame."
- 548. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about Government's resolve to extend the reservation policy to the private Sector by suitably amending the Constitution of India."
- 549. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the frustration amongst the youth of the nation due to acute unemployment prevalent in the Country which is being exploited by anti-national and anti-social elements who lure the unemployed youth into their nefarious net for dubious activities and Government's resolve to eradicate unemployment amongst the youth by creating substantial employment opportunities in the public and private sectors on priority basis."
- 550. That at the end of the motion, the following be added, namely:-

"but regret that the Address does not refer to Government's resolve to make right to employment a fundamental right by suitably amending the Constitution of India."

- 551. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not specifically declare that Government will pay unemployment allowance to all the unemployed youth of the nation till they get gainful employment."
- 552. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the plight and miseries of the handloom weavers of Uttar Pradesh, and other parts of the Country including the weavers of world famous Banarasi sarees and Government's resolve to make available yarn to these weavers at subsidized rates, modernize their outdated looms and purchase preference to be given by Government Departments, Ministries, PSUs and other Organizations to handloom products throughout the Country."

- 553. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the recurrence of Brain fever and Japanese Encephilitis in Gorakhpur and adjoining Eastern parts of Uttar Pradesh and other parts of the Country every year taking toll of large number of human lives mostly Children and Government's resolve to eradicate this dreaded disease on priority basis,"
- 554. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to consistently increasing incidents of vector borne diseases and in particular malaria, dengue, chickengunya, filaria etc. In Uttar Pradesh and rest of the Country and Government's resolve to implement malaria and mosquito eradication programme more vigorously throughout the Country."
- 555. That at the end of the motion, the following be added, namely:-

"but regret that the Address does not refer to Government's resolve to provide cheap and affordable healthcare to the poor people of the Country on priority basis."

- 556. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the ever increasing cases of swine flu cases in Uttar Pradesh, National Capital Region and other parts of the Country and Government's determination to eradicate this dreaded imported disease on priority basis."
- 557. That at the end of the motion, the following be added, namely:-

"but regret that the Address does not refer to the dangerous consequences of large scale manufacturing of sale and distribution of spurious drugs in the Country and Government's determination to provide deterrent punishment including capital punishment to the manufacturers, distributors and sellers of such spurious drugs in the Country."

- 558. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to Government's resolve to make right to housing a fundamental right by amending the Constitution of India."
- 559. That at the *end* of the motion, the following be *added*, namely:--
 - "but regret that the Address does not refer to the very poor state of affairs including carelessness, unhygienic conditions, corruption and lack of basic medical treatment provision for the poor, acute shortage of drugs, non availability of necessary medical equipment in almost all the Government hospitals, dispensaries and Health Centres in the Country and Government's determination to reform by taking corrective measures on priority basis."

- 560. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about the rising number of TB, Cancer, AIDs, diabetic and kidney patients in the Country and more so amongst the poorer sections on the society and Government's resolve to allocate more funds to control these diseases at national level."
- 561. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about the higher ratio of maternal mortality and child mortality in the Country in comparison to other nations and Government's resolve to reduce the ratio quite substantially in the Country within a time frame."
- 562. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the closure of a very large number of SSI units across the country and immense difficulties being faced by this vital sector and Government's resolve to revive all the closed units within a time frame to save the livelihood of millions of families dependent on these units."
- 563. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer about the poor state of Khadi and Village Industries having potential to generate large scale employment opportunities, particularly in rural areas and Government's resolve to reform this sector on priority basis."
- 564. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the consistent drought conditions and other vagaries of nature prevailing in Uttar Pradesh for the last few years which has adversely affected the farmers and rural economy of the State and Government's resolve to extend a financial package to the State to enable it to overcome the effects of drought and other vagaries of the nature."
- 565. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about problem of drinking water throughout the State of Uttar Pradesh and Government's pledge to solve the problem on priority basis."
- 566. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about Government's resolve to make market intervention compulsory whenever there is bumper crop of cereals, fruits, vegetables, spices, etc. without waiting for the formal request from the affected States."

- 567. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the difficulties being faced by the mango, potato and sugarcane growers of Uttar Pradesh and Government's resolve to solve their problems on priority basis."
- 568. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to Government's resolve to promote tourism in Uttar Pradesh in a big way."
- 569. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the increasing incidents of atrocities on women and minor girls in particular belonging to scheduled castes and other weaker sections of the society in various parts of the Country and Government's resolve to stop them effectively by providing deterrent punishments in law."
- 570. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to Government's resolve to pay monthly pension to all the needy widows and other single women in the Country to enable them to lead dignified life."
- 571. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to Government's resolve to pay monthly pension and extend appropriate welfare measures to the senior citizens throughout the Country,"
- 572. That at the *end* of the motion, the following be *added*, namely:-
 - "but regret that the Address does not refer to the menace of beggars in the Country and Government's resolve to eliminate begging in the Country by suitably rehabilitating the beggars throughout the Country."
- 573. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the plight of street children who subsist on rag picking, begging, stealing, prostitution, etc. and Government's determination to introduce welfare measures for such underprivileged and unfortunate children of the Country."
- 574. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to Government's resolve to eliminate all kinds of child labour from the Country."
- 575. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address is silent on the plight of underprivileged children of sex workers, women jail inmates, mentally ill women and poverty stricken widows in the Country and Government's resolve to cover such children under a comprehensive welfare scheme."

- 576. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the plight of sex workers, eunuchs and transgenders who are having no identity, looked down upon and forced by circumstances to opt for immoral and dangerous profession in the society and Government's resolve to rehabilitate them and introduce welfare measures for them."
- 577. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the poor state of orphanges in the Country running on charity of people and Government's resolve to provide adequate financial grants to all the orphanges in the Country to improve the living conditions of orphans in such orphanges."
- 578. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to Government's resolve to clear the entire backlong of reserved posts in Government services meant for the physically challenged persons in the Country and more so, the backlog for blind category within a time frame."
- 579. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to Government's determination to make the public utilities such as railway stations, bus stops, airports, buildings, hotels, cinema halls, places of tourism importance, etc., friendly and convenient for the physically challenged people of the Country."
- 580. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to Government's resolve to give a minimum compensation of rupee five lakhs to every victim of naxalite violence and other form of terrorism throughout the Country."
- 581. That at the *end* of the motion, the following be *added*, namely:--
 - "but regret that the Address does not refer to dilapidated conditions of national highways passing through the State of Uttar Pradesh and Serious shortage of all weather roads in the State and Government's resolve to release more grants in the annual allocations and funds from the Central Road Fund to Uttar Pradesh to increase the road network in the State in a big way."
- 582. That at the *end* of the motion, the following be *added*, namely:-
 - "but regret that the Address does not refer to the severe shortage of electricity in the State of Uttar Pradesh and Government's resolve to solve the problem on priority basis."
- 583. That at the end of the motion, the following be added, namely:-

- "but regret that the Address is silent about any action plan of foolproof protection to the ancient historical monuments in the Country which are being neglected by the concerned authorities."
- 584. That at the end of the motion, the following be added, namely:-

"but regret that the Address does not announce any policy to stop nudity, vulgarity, conspiracy, immorality being shown in TV channels in the Country."

- 585. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to Government's determination to bring down the transmission and distribution losses of power to the international standards within a time frame."
- 586. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to Government's determination to put in place a new system to increase power supply in rural areas to promote village industries in a big way."
- 587. That at the end of the motion, the following be added, namely:-

"but regret that the Address does not refer to Government's resolve to provide different and lower tax slabs for SSI sector by delinking it from big industries."

588. That at the end of the motion, the following be added, namely:-

"but regret that the Address does not refer to Government's resolve to ensure rapid industrialization of Uttar Pradesh."

- 589. That at the *end* of the motion, the following be *added*, namely:-
 - "but regret that the Address does not refer to the concern and seriousness of the Government about the delays in completion of ongoing development projects in various sectors of the Country and Government's resolve to ensure timely completion of all the development projects."
- 590. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about Government's resolve to provide time-bound comprehensive national level programme to improve the plight of farmers throughout the Country."
- 591. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to Government's resolve to provide interest free loans to farmers by Banks and other financial institutions whose crops are damaged or lost due to natural calamities."
- 592. That at the end of the motion, the following be added, namely:-

- "but regret that the Address does not mention about the unabated infiltration of illegal immigrants from across the borders of neighbouring Countries and the presence of millions of such immigrants particularly from Bangladesh in various parts of the Country including the national capital who are posing a grave threat to the law and order situation, internal security and to the demographic features of various States and Government's resolve to identify such immigrants and deport them to their Countries of origin on priority."
- 593. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the large number of overstaying foreigners who are staying in the country despite the expiry of their visa period and have been found missing and Government's resolve to detect such foreigners and proceed against them as per the law for the time being in force."
- 594. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the plight of hawkers, vendors, rickshaw pullers and other daily wage earners who are unable to earn their livelihood due to the confiscation and impounding of their items meant for sale, wares, rickshaws by the authorities of the Municipalities and other civic agencies and also by local police and Government's determination to annocence a national policy for hawkers, vendors, rickshaw pullers, daily wages so as to allow them to earn their livelihood without hinderances."
- 595. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the insecurity of senior citizens who are not living with their families due to disintegration of joint family system and Government's resolve to provide full security to the senior citizens in the country."
- 596. That at the *end* of the motion, the following be *added*, namely:-
 - "but regret that the Address does not refer to the growing lawlessness in the Country including the national capital and Government's determination to control the situation and protect the life and belongings of the citizens."
- 597. That at the *end* of the motion, the following be *added*, namely:--
 - "but regret that the Address does not refer to the increasing fatal accidents on roads, highways and expressways taking heavy toll of human lives and Government's resolve to contain the accidents providing immediate medical assistance to the accident victims and giving financial compensation to the victims in the Country."
- 598. That at the end of the motion, the following be added, namely:-

- "but regret that the Address does not refer to Government's resolve to make rainwater harvesting compulsory for every household and establishments of the Government as well as private sector to solve the problem of drinking water in the country."
- 599. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to Government's resolve to revive the traditional methods of water conservation through wells, ponds, lakes, etc. in the Country to solve the problem of potable water."
- 600. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to Government's resolve to make use of new, and renewable source of energy such as solar, wind, biogas, etc. in a big way and make it mandatory to use solar energy for heating water, etc. in the Country to reduce dependence on electricity."
- 601. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about Government's resolve to fill up all the vacancies and increase substantially the strength of Judicial officers in subordinate Courts and High Courts in the Country to reduce the mounting pendency of cases in the Courts."
- 602. That at the end of the motion, the following be added, namely:-

"but regret that the Address does not mention about Government's resolve about the disposal of tons of electronic waste being generated in the Country due to IT boom."

- 603. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about the serious situation arising due to the fast depleting level of ground water and presence of dangerous metals and chemicals therein and Government's resolve to contain and recharge the groundwater through various means in the Country."
- 604. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about any time bound action plan to make non-fertile, barren desert and marshy land cultivable throughout the Country."
- 605. That at the *end* of the motion, the following be *added*, namely:--
 - "but regret that the Address does not refer to Government's resolve to undertake large scale afforestation programme in the Country to increase the dense forest area substantially."
- 606. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to severe shortage of fertilizers in the Country and in particular in the State of Uttar Pradesh and Government's resolve to solve the problem on priority basis."

- 607. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the problem of quite a large number of vehicle owners in the Country particularly in the metros and Urban areas due to inadequate parking facilities for their vehicles and their fleecing by parking mafias and traffic police and Government's resolve to solve their problem on priority basis."
- 608. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the growing menace of air, water and noise pollution in the Country and Government's resolve to enforce stricter anti pollution norms throughout the Country."
- 609. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the pilferage and supply of underweight LPG gas cylinders by the agencies of public sector oil companies and Government's resolve to contain the malpractices with a heavy hand."
- 610. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not refer to the large scale adulteration of petroleum products at various stages in the Country and Government's resolve to control the menace through concrete measures."
- 611. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address does not mention about Government's determination of make right to food a fundamental right by amending the Constitution of India."

SHRIMATI BRINDA KARAT (West Bengal): Sir, I beg to move:

- 612. That at the end of the motion, the following be added, namely:-
 - "but regret that the Address fails to mention that the Government will bring the Women's Reservation Bill for consideration and passing in the current session of the Parliament."

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Shri Sharad Anantrao; not present. Shri Amir Alam Khan; not present. Now, the amendments have been moved. The discussion will continue.

The House is adjourned to meet tomorrow at 11.00 A.M.

The House then adjourned at fifty-one minutes past five of the clock till eleven of the clock on Thursday, the 4th March, 2010.